

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF LEGAL AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 3660  
TO BE ANSWERED ON FRIDAY, THE 13<sup>TH</sup> MARCH 2026**

**PENDING PUBLIC INTEREST LITIGATIONS**

**3660. SHRI G KUMAR NAIK:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the total number of Public Interest Litigations (PILs) pending before the Supreme Court of India as on date, along with the year-wise pendency since 2014;
- (b) the number of PILs that have been pending for more than ten years, along with the year of initial filing and a brief description of the subject matter for each PIL; and
- (c) the number of PILs disposed of by the Supreme Court in the last five years and the average time taken for disposal of PILs during the said period?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW  
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

- (a) to (c): As per the data obtained from the Integrated Case Management Information System (ICMIS) of the Supreme Court of India, total number of Public Interest Litigations (PILs) pending before the Supreme Court of India as on 10.03.2026 are 3525. The year wise pendency of Public Interest Litigations (PILs) for the period 2014-2026 is 3066. (Detail annexed as **Annexure-A**). The Public Interest Litigations (PILs) pending for more than ten years is 698 (detail is annexed as **Annexure-B**) and the brief description of the subject matters, list of PIL matters pending for more than 10 years along with the Subject Category of the matter is annexed at **Annexure-C**. The number of Public Interest Litigations (PILs) disposed by the Supreme Court of India in the last five years is 1872. The average time taken for disposal of PILs is not maintained by the Supreme Court of India.

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Annexure A

| Year of Filing | Total number of Pending PILs |
|----------------|------------------------------|
| 2014           | 117                          |
| 2015           | 122                          |
| 2016           | 103                          |
| 2017           | 142                          |
| 2018           | 190                          |
| 2019           | 347                          |
| 2020           | 306                          |
| 2021           | 231                          |
| 2022           | 171                          |
| 2023           | 242                          |
| 2024           | 232                          |
| 2025           | 570                          |
| 2026           | 293                          |
| <b>Total</b>   | <b>3066</b>                  |

| Year of Filing | Total number of Pending PILs |
|----------------|------------------------------|
| 1984           | 1                            |
| 1985           | 2                            |
| 1995           | 4                            |
| 1996           | 4                            |
| 1997           | 3                            |
| 1998           | 4                            |
| 2000           | 1                            |
| 2001           | 3                            |
| 2002           | 8                            |
| 2003           | 8                            |
| 2004           | 8                            |
| 2005           | 18                           |
| 2006           | 26                           |
| 2007           | 43                           |
| 2008           | 28                           |
| 2009           | 31                           |
| 2010           | 45                           |
| 2011           | 69                           |
| 2012           | 74                           |
| 2013           | 79                           |
| 2014           | 117                          |
| 2015           | 122                          |
| <b>Total</b>   | <b>698</b>                   |

| List of PIL matters pending for more than 10 years |                |  |  |  |
|--|----------------|--|--|--|
| S. No.   | Diary Number   | Case Number  | Cause Title  | Subject Category   |
| 1  | 6342<br>6/1984 | W.P.(C)<br>No. 13381/1984                                  | M.C. MEHTA Vs. UNION OF INDIA  | Environmental Laws-PIL related to the subject matter(20P)  |
| 2  | 6399<br>6/1985 | W.P.(C)<br>No. 4677/1985                                   | M.C.MEHTA Vs. UNION OF INDIA   | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 3  | 6399<br>8/1985 | W.P.(C)<br>No. 13029/1985                                  | M.C. MEHTA Vs. UNION OF INDIA  | Environmental Laws-PIL related to the subject matter(20P)  |
| 4  | 2997/<br>1995  | W.P.(C)<br>No. 202/1995                                    | IN RE : T.N. GODAVARMAN THIRUMULPAD Vs. UNION OF INDIA   | Environmental Laws-PIL related to the subject matter(20P)  |
| 5  | 7468/<br>1995  | W.P.(C)<br>No. 337/1995                                    | CENTRE FOR ENVIRONMENTAL LAW WWF 1 Vs. UNION OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE | Environmental Laws-PIL related to the subject matter(20P)  |
| 6  | 1402<br>5/1995 | W.P.(C)<br>No. 657/1995                                    | RESEARCH FOUNDN. FOR SCIENCE Vs. U O I.  | Environmental Laws-PIL related to the subject matter(20P)  |
| 7  | 6298<br>5/1995 | CONMT.PET.(C)<br>No. 93/1995 In<br>W.P.(C)<br>No. 972/1991 | MOHD. HASHIM (DEAD) THROUGH L.R. MOHD. IQBAL ANSARI Vs. SRI KALYAN SINGH                                 | Contempt of Court-Three Judge Matter(14P_3jj)  |
| 8  | 5531/<br>1996  | CONMT.PET.(C)<br>D 5531/1996 In<br>W.P.(C)<br>No. 972/1991 | MOHD. ASLAM @ BHURE Vs. S.B. CHOWHAN   | Contempt of Court-PIL related to the subject category(14P)   |
| 9  | 7604           | W.P.(C)<br>No.   | ENVIRONMENT AWARENESS  | Environmental Laws-PIL related to the subject matter(20P)  |

|    |                |   |     |   |   |
|----|----------------|---|-----|---|---|
|    | 2/1996         | 171/1996  |     | FORUM Vs. THE STATE OF JAMMU AND KASHMIR  |   |
| 10 | 7997<br>2/1996 | W.P.(C)<br>310/1996   | No. | PRAKASH SINGH Vs. UNION OF INDIA  | Service Laws-Three Judge Matter(43P_3jj)  |
| 11 | 7998<br>6/1996 | W.P.(C)<br>897/1996   | No. | A. RANGARAJAN Vs. UNION OF INDIA MINISTRY OF ENVIRONMENT AND FOREST                               | Environmental Laws-PIL related to the subject matter(20P)   |
| 12 | 1268<br>4/1997 | W.P.(C)<br>381/1997   | No. | HARADHAN ROY (DEAD) Vs. UOI   | Mines Minerals, Mining leases-Three Judge Matter(33P_3jj)   |
| 13 | 1384<br>3/1997 | SLP(C)<br>16175/1997  | No. | DR.SURENDRA DHELIA Vs. UNION OF INDIA   | Environmental Laws-PIL related to the subject matter(20P)   |
| 14 | 1644<br>8/1997 | C.A. No. 7660/1997  |     | UNION OF INDIA Vs. GOYAL IMPEX AND INDUSTRIES LTD.  | Environmental Laws-PIL related to the subject matter(20P)   |
| 15 | 2844/<br>1998  | W.P.(C)<br>116/1998   | No. | JUSTICE SUNANDA BHANDARE FOUNDATION Vs. U.O.I.  | Persons with Disabilities Act, 2016 and Mental Health Care Act, 2017-PIL related to the subject category(36P) |
| 16 | 6864/<br>1998  | SLP(C)<br>13208/1998  | No. | U.O.I. AND ORS. Vs. A.I.FED.OF MOTOR V.D.T.E.OFF.ASSOCN. AND ORS.                                 | Environmental Laws-PIL related to the subject matter(20P)   |
| 17 | 1963<br>0/1998 | W.P.(C)<br>672/1998   | No. | CORD (COORG ORGANISATION FOR RURAL DEVELOPMENT) Vs. THE STATE OF MADHYA PRADESH FOREST DEPARTMENT | Environmental Laws-PIL related to the subject matter(20P)   |
| 18 | 6034<br>8/1998 | CONMT.PET.(C)<br>No. 326/1998 In<br>W.P.(C) No.<br>337/1995 |     | IN REF.. B.K. BHATTACHARYA, CHIEF SECY., STATE OF KARNATAKA Vs.                                   | Environmental Laws-PIL related to the subject matter(20P)   |
| 19 | 1734<br>6/2000 | W.P.(C)<br>230/2001   | No. | M.K. BALAKRISHNAN . Vs. UNION OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE         | Environmental Laws-PIL related to the subject matter(20P)   |

|    |             |  |   |  |
|----|-------------|--|---|--|
| 20 | 7482/2001   | CONMT.PET.(C) No. 193/2001 In W.P.(C) No. 202/1995 | DISTRICT FOREST OFFICER Vs. GOWRI SHANKAR   | Environmental Laws-Three Judge Matter(20P_3jj)   |
| 21 | 2156/1/2001 | C.A. No. 1086/2007                                 | SAGAR BUILDERS AND DEVELOPERS AND ORS. Vs. MEHERBAI KARL KHANDALAWALA AND ORS.  | Land Laws, Agricultural tenancy, Land Revenue-PIL related to the subject category(31P)   |
| 22 | 2164/0/2001 | C.A. No. 1087/2007                                 | JAMUNA VIHAR CO-OP. HSG SOC. LTD. Vs. KARL KHANDALAWALA AND ORS.  | Land Laws, Agricultural tenancy, Land Revenue-PIL related to the subject category(31P)   |
| 23 | 503/2002    | C.A. No. 1089/2007                                 | JAMUNA VIHAR CO-OP. HOUSING SOCIETY LTD. THROUGH ITS CHAIRMAN Vs. MEHERBAI KARL KHANDALAWALA AND ORS.                           | Land Laws, Agricultural tenancy, Land Revenue-PIL related to the subject category(31P)   |
| 24 | 580/2002    | C.A. No. 1091/2007                                 | THE MUNICIPAL CORPORATION OF PUNE THROUGH ITS COMMISSIONER Vs. BOMBAY ENVIRONMENTAL ACTION GROUP THROUGH ITS SECRETARY AND ORS. | Land Laws, Agricultural tenancy, Land Revenue-PIL related to the subject category(31P)   |
| 25 | 581/2002    | C.A. No. 1090/2007                                 | TALERA HOTELIERS PVT. LTD. Vs. BOMBAY ENVIRONMENTAL ACTION GROUP .  | Land Laws, Agricultural tenancy, Land Revenue-PIL related to the subject category(31P)   |
| 26 | 1159/8/2002 | W.P.(C) No. 428/2002                               | SRI CHAND Vs. UNION OF INDIA  | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 27 | 1381/2/2002 | W.P.(C) No. 410/2002                               | SOM PARKASH SETHI . Vs. COMMISSIONER AND SECRETARY  | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 28 | 2104        | W.P.(C) No.  | SRI CHAND Vs. UNION OF INDIA  | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and   |

|    |                     |  |  |  |
|----|---------------------|--|--|--|
|    | 0/2002              | 624/2002   | .  | urban planning-PIL related to the subject category(23P)  |
| 29 | 2352<br>2/2002<br>2 | W.P.(C)<br>661/2002  | No. SULTAN SINGH Vs. UNION OF INDIA  | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 30 | 2426<br>3/2002<br>2 | CONMT.PET.(C)<br>No. 568/2002 In<br>W.P.(C) No.<br>428/2002  | CHAND Vs. ANURAG RASTOGI   | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 31 | 2049/<br>2003       | W.P.(C)<br>55/2003   | No. E.R. KUMAR Vs. UNION OF INDIA  | Others-Other PIL matters(48P)  |
| 32 | 1393<br>0/2003      | CONMT.PET.(C)<br>No. 186/2003 In<br>W.P.(C) No.<br>4677/1985 | MAHAVIR SINGH Vs. ANIL MALIK   | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 33 | 1813<br>6/2003<br>3 | W.P.(C)<br>423/2003  | No. ALL INDIA DRUG ACTION NETWORK Vs. UNION OF INDIA MINISTRY OF HEALTH                      | Others-Other PIL matters(48P)  |
| 34 | 2491<br>6/2003<br>3 | W.P.(C)<br>573/2003  | No. CENTRE FOR PUBLIC INTEREST LITIGATION Vs. HOUSING AND URBAN DEVELOPMENT CORPORATION LTD. | Banking-Three Judge Matter(6P_3jj)   |
| 35 | 2537<br>1/2003<br>3 | W.P.(C)<br>572/2003  | No. DEEPAN BORA Vs. UNION OF INDIA   | Others-Other PIL matters(48P)  |
| 36 | 6035<br>5/2003<br>3 | T.C.(C) No. 18/2003  | PATNA HIGH COURT COUNCIL OF LEGAL AID Vs. THE DEPUTY COMMISSIONER DHANBAD                    | Mines Minerals, Mining leases-Three Judge Matter(33P_3jj)  |
| 37 | 6035<br>6/2003<br>3 | T.C.(C) No. 19/2003  | JHARIA BACHAO ABHIYAN SAMITY Vs. THE DEPUTY COMMISSIONER, DHANBAD .                          | Mines Minerals, Mining leases-Three Judge Matter(33P_3jj)  |

|    |                    |                          |  |   |
|----|--------------------|--------------------------|--|---|
| 38 | 6035<br>7/200<br>3 | T.C.(C) No. 5/2003       | JHARIA COAL FIELDS BACHAO<br>SAMITI Vs. UNION OF INDIA   | Mines Minerals, Mining leases-Three Judge Matter(33P_3jj)   |
| 39 | 661/2<br>004       | W.P.(C) No.<br>115/2004  | GENE CAMPAIGN . Vs. UNION<br>OF INDIA  | Others-Three Judge Matter(48P_3jj)  |
| 40 | 819/2<br>004       | C.A. No. 4086/2006       | RESEARCH FOUNDATION FOR<br>SCIENCE,TECHNOLOGY<br>THROUGH ITS DIRECTOR DR.<br>VANDANA SHIVA Vs. UNION OF<br>INDIA DEPARTMENT OF<br>BIOTECHNOLOGY THROUGH<br>ITS SECRETARY | Environmental Laws-Three Judge Matter(20P_3jj)  |
| 41 | 6446/<br>2004      | W.P.(C) No.<br>180/2004  | CENTRE FOR PUBLIC INTEREST<br>LITIGATION Vs. UNION OF<br>INDIA   | Others-Three Judge Matter(48P_3jj)  |
| 42 | 1483<br>6/200<br>4 | W.P.(C) No.<br>511/2004  | INDORE CONSUMER FORUM<br>(REGD.) . Vs. UNION OF INDIA<br>MINISTRY OF HEALTH AND<br>FAMILY WELFARE THROUGH<br>SECRETARY HEALTH  | Others-Other PIL matters(48P)   |
| 43 | 1541<br>3/200<br>4 | W.P.(C) No.<br>341/2004  | VIRENDER KUMAR OHRI Vs.<br>UNION OF INDIA .  | Criminal Law-PIL related to the subject category(15P)   |
| 44 | 1791<br>5/200<br>4 | W.P.(C) No.<br>460/2004  | GOA FOUNDATION Vs. UNION<br>OF INDIA MINISTRY OF<br>ENVIRONMENT AND FORESTS  | Environmental Laws-PIL related to the subject matter(20P)   |
| 45 | 2223<br>7/200<br>4 | SLP(C) No.<br>24106/2004 | M/S. ENT NIRMATA SANGH Vs.<br>UNION OF INDIA   | Environmental Laws-PIL related to the subject matter(20P)   |
| 46 | 6017<br>7/200<br>4 | T.C.(C) No. 56/2004      | DR. B.L. WADEHRA Vs. UNION<br>OF INDIA   | Mines Minerals, Mining leases-Three Judge Matter(33P_3jj)   |
| 47 | 2833/<br>2005      | SLP(C) No.<br>3608/2005  | MANENDRA NATH RAI Vs. THE<br>STATE OF UTTAR PRADESH<br>CIVIL SECRETARIAT   | Educational Institutions - Admission, Management, Grant, Recognition-PIL related to the subject category(17P) |

|    |            |                       |   |  |
|----|------------|-----------------------|---|--|
| 48 | 3007/2005  | W.P.(C) No. 94/2005   | D. DAVID Vs. UNION OF INDIA<br>MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT               | Others-Three Judge Matter(48P_3jj)   |
| 49 | 9321/2005  | W.P.(C) No. 243/2005  | RAJIVE RATURI Vs. UNION OF INDIA  | Persons with Disabilities Act, 2016 and Mental Health Care Act, 2017-PIL related to the subject category(36P)  |
| 50 | 10430/2005 | C.A. No. 3365/2005    | STATE OF PUNJAB Vs. D.M.SINGHVI   | Original Suits in Supreme Court / disputes Inter-State Water disputes-PIL related to the subject category(35P) |
| 51 | 10557/2005 | C.A. No. 4322/2006    | K.K. MISRA Vs. STATE OF KARNATAKA   | Land Acquisition and Requisition-PIL related to the subject category(30P)                                      |
| 52 | 10558/2005 | C.A. No. 4323/2006    | M. SHIVALINGASWAMY Vs. STATE OF KARNATAKA .   | Land Acquisition and Requisition-PIL related to the subject category(30P)                                      |
| 53 | 10915/2005 | W.P.(C) No. 260/2005  | ARUNA RODRIGUES . Vs. UNION OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE | Others-Three Judge Matter(48P_3jj)   |
| 54 | 16672/2005 | SLP(C) No. 20758/2005 | O.FERNANDES(DEAD) Vs. T.N.P.C.B. AND ORS. REP. BY CHAIRMAN                              | Others-Other PIL matters(48P)  |
| 55 | 16679/2005 | SLP(C) No. 19176/2005 | O.FERNANDES Vs. UNION OF INDIA .  | Others-Other PIL matters(48P)  |
| 56 | 16989/2005 | C.A. No. 4259/2006    | RANGE FOREST OFFICER (SOCIAL FOREST), BILAGI, BAGALKOT DISTRICT Vs. HANUMANTH B. BARGAL | Land Acquisition and Requisition-PIL related to the subject category(30P)                                      |
| 57 | 17320/2005 | C.A. No. 10348/2010   | A.S.I. THROUGH SUPDT.ARCHAEOLOGIST Vs. UP SUNNI CENTRAL WAKF BOARD                      | Public Trust, Religious Endowments, Waqfs-PIL related to the subject category(38P)                             |
| 58 | 18826/2005 | C.A. No. 6522/2010    | THE SHIV SENA PARTY Vs. B.G. DESHMUKH (DEAD)  | Others-Other PIL matters(48P)  |

|    |                    |                               |   |  |
|----|--------------------|-------------------------------|---|--|
| 59 | 1955<br>9/200<br>5 | C.A. No. 6574/2010            | THE BHARATIYA JANTA PARTY<br>Vs. B. G. DESHMUKH (DEAD)  | Others-Other PIL matters(48P)  |
| 60 | 1967<br>9/200<br>5 | W.P.(C) No.<br>469/2005       | SARTHAK THROUGH ITS<br>GENERAL SECRETARY Vs.<br>UNION OF INDIA . THROUGH<br>THE SECRETARY                 | Environmental Laws-PIL related to the subject matter(20P)  |
| 61 | 2036<br>4/200<br>5 | CrI.A. No. 1369-<br>1375/2005 | AJAY K. AGRAWAL Vs.<br>SRICHAND P.HINDUJA .   | Criminal Law-PIL related to the subject category(15P)  |
| 62 | 2498<br>8/200<br>5 | W.P.(C) No.<br>625/2005       | A.I.UNITED CHRIS.MOVE.FOR<br>E.RIGHTS Vs. UNION OF INDIA<br>MINISTRY OF SOCIAL<br>JUSTICE AND EMPOWERMENT | Others-Three Judge Matter(48P_3jj)   |
| 63 | 2653<br>8/200<br>5 | W.P.(CrI.) No.<br>319/2005    | CITIZEN FORUM AGAINST<br>CORRUPTION Vs. UNION OF<br>INDIA AND ORS.  | Criminal Law-PIL related to the subject category(15P)  |
| 64 | 2878<br>8/200<br>5 | C.A. No. 761/2013             | SAROJINI REP.BY GPA HOLDER<br>M.RAMACHANDRA Vs. NANDI<br>INFRASTRUCTURE CORRIDOR<br>ENTERPRISES LTD.      | Land Acquisition and Requisition-PIL related to the subject category(30P)  |
| 65 | 2535/<br>2006      | C.A. No. 8324/2012            | VIJAYAMALA BAJIRAO DESAI<br>Vs. BOMBAY ENVIRONMENTAL<br>ACTION GROUP                                      | Housing and Building-Municipal Laws-Housing and building permits, slums<br>rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban<br>planning-PIL related to the subject category(23P) |
| 66 | 3123/<br>2006      | C.A. No. 8325/2012            | VIJAYMALA BAJIRAO DESAI<br>Vs. HETA PANDIT .  | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation,<br>demolition, encroachment/ removal of encroachment, sealing and<br>urban planning-PIL related to the subject category(23P) |
| 67 | 7676/<br>2006      | W.P.(C) No.<br>144/2006       | BRAMHA DEV SHARMA . Vs.<br>UNION OF INDIA .   | Environmental Laws-PIL related to the subject matter(20P)  |
| 68 | 1122<br>4/200<br>6 | W.P.(C) No.<br>228/2006       | NILESH SINGIT Vs. UNION OF<br>INDIA   | Persons with Disabilities Act, 2016 and Mental Health Care Act, 2017-PIL related to the subject<br>category(36P)   |
| 69 | 1197<br>5/200      | C.A. No. 3908/2012            | KALPANAMATI GRIHA<br>RACHNA SANSTHA MARYADT   | Land Laws, Agricultural tenancy, Land Revenue-PIL related to the subject category(31P)   |

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|----|--------------------|----------------------|--|--|
|    | 6                  |                      | Vs. THE STATE OF MAHARASHTRA DEPARTMENT OF HOME THROUGH SECRETARY                                    |  |
| 70 | 1199<br>3/200<br>6 | C.A. No. 3909/2012   | RAJNIKANT BIRLA THR. POWER OF ATTORNEY HOLDER MR. SAMEER RAJNIKANT BIRLA Vs. SUBHASH VITHAL KHAIRE . | Land Laws, Agricultural tenancy, Land Revenue-PIL related to the subject category(31P)   |
| 71 | 1203<br>1/200<br>6 | C.A. No. 3912/2012   | INDUMATI SOPANRAO LANDGE Vs. SUBHASH VITHAL KHAIRE .   | Land Laws, Agricultural tenancy, Land Revenue-PIL related to the subject category(31P)   |
| 72 | 1204<br>9/200<br>6 | C.A. No. 3911/2012   | SACHIN SAMPAT LAL PARAKH Vs. SUBHASH VITHAL KAHIRE .   | Land Laws, Agricultural tenancy, Land Revenue-PIL related to the subject category(31P)   |
| 73 | 1205<br>8/200<br>6 | C.A. No. 3910/2012   | RAMYANAGARI NO. 2 COOPERATIVE HOUSING SOCIETY LTD. Vs. STATE OF MAHARASHTRA .                        | Land Laws, Agricultural tenancy, Land Revenue-PIL related to the subject category(31P)   |
| 74 | 1207<br>7/200<br>6 | C.A. No. 3913/2012   | ANIL BHARAT GADVE Vs. MADAN MADHAV GAGAWALE  | Land Laws, Agricultural tenancy, Land Revenue-PIL related to the subject category(31P)   |
| 75 | 1219<br>0/200<br>6 | C.A. No. 3914/2012   | M/S AUTI BROTHERS Vs. SUBHASH V. KHAIRE .  | Land Laws, Agricultural tenancy, Land Revenue-PIL related to the subject category(31P)   |
| 76 | 1321<br>2/200<br>6 | W.P.(C) No. 266/2006 | CITIZENS VOICE NON GOVT. ORG (REGD)THROUGH ITS GENERAL SECRETARY SHRI S.N.SRIVASTAVA, Vs. SECRETARY  | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 77 | 1325<br>4/200<br>6 | W.P.(C) No. 263/2006 | DELHI PRADESH CITIZEN COUNCIL Vs. UNION OF INDIA   | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |

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|----|----------------|---------------------|-----|--|--|
| 78 | 1339<br>2/2006 | W.P.(C)<br>264/2006 | No. | FEDERATION OF NARAINA<br>VIHAR R.W.ASSN. Vs. UNION OF<br>INDIA | Housing and Building-Municipal Laws-Housing and building permits, slums<br>rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban<br>planning-PIL related to the subject category(23P) |
| 79 | 1379<br>5/2006 | C.A. No. 3916/2012  |     | M/S. A.V. BHAT & CO. Vs.<br>SUBHASH VITHAL KHAIRE .            | Land Laws, Agricultural tenancy, Land Revenue-PIL related to the subject category(31P)   |
| 80 | 1767<br>3/2006 | C.A. No. 3915/2012  |     | NEW INDIA ASSURANCE CO.<br>LTD. Vs. STATE OF<br>MAHARASHTRA .  | Land Laws, Agricultural tenancy, Land Revenue-PIL related to the subject category(31P)   |
| 81 | 1879<br>9/2006 | W.P.(C)<br>349/2006 | No. | VOLUNTARY HEALTH ASS. OF<br>PUNJAB Vs. UNION OF INDIA .        | Family Laws-Three Judge Matter(21P_3jj)  |
| 82 | 2274<br>6/2006 | W.P.(C)<br>451/2006 | No. | T. VEERABHADRA Vs. UNION<br>OF INDIA                           | Election and delimitation laws-Five Judge Matter(18P_5jj)  |

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| 83 | 23365/<br>2006 | W.P.(C) No. 450/2006 | DELHI PRADESH CITIZEN COUNCIL Vs. UNION OF INDIA   | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 84 | 23959/<br>2006 | W.P.(C) No. 464/2006 | SOCIETY FOR SAFE STRUCTURES Vs. UNION OF INDIA GOVERNMENT OF INDIA THE CABINET SECRETARY | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 85 | 24141/<br>2006 | W.P.(C) No. 470/2006 | OMESH SAIGAL Vs. UNION OF INDIA .  | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 86 | 27213/<br>2006 | W.P.(C) No. 514/2006 | BOMBAY NATURAL HISTORY SOCIETY Vs. UNION OF INDIA  | Environmental Laws-Three Judge Matter(20P_3jj)   |
| 87 | 27218/<br>2006 | C.A. No. 5035/2009   | THE STATE OF MADHYA PRADESH Vs. JAGDISHPRASAD VERMA                                      | Environmental Laws-PIL related to the subject matter(20P)  |
| 88 | 30130/<br>2006 | W.P.(C) No. 569/2006 | LAW ABIDING CITIZENS FORUM OF DELHI Vs. UNION OF INDIA .                                 | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 89 | 30144/<br>2006 | W.P.(C) No. 563/2006 | A.S.MITTAL Vs. UNION OF INDIA MINISRY OF URBAN DEVELOPMENT CHIEF SECRETARY               | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
|    |                |                      |  | Housing and Building-Municipal Laws-Housing  |

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| 90  | 33698/2006 | W.P.(C) No. 610/2006                                 | DELHI TRADERS FORUM Vs. UNION OF INDIA .                                       | and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 91  | 868/2007   | W.P.(C) No. 128/2007                                 | UPENDRA BAXI Vs. UNION OF INDIA .  | Environmental Laws-Three Judge Matter(20P_3jj)   |
| 92  | 5752/2007  | C.A. No. 5036/2009                                   | JAGDISH PRASAD Vs. THE STATE OF MADHYA PRADESH                                 | Environmental Laws-PIL related to the subject matter(20P)  |
| 93  | 7103/2007  | W.P.(CrI.) No. 31/2007                               | B.G. VERGHESE Vs. UNION OF INDIA MINISTRY OF HOME AFFAIRS                      | Criminal Law-PIL related to the subject category(15P)  |
| 94  | 11142/2007 | C.A. No. 11171-11173/2011                            | ALL INDIA INSTITUTE OF MEDICAL SCIENCE Vs. P.VENUGOPAL                         | Service Laws-PIL related to the subject category(43P)  |
| 95  | 12003/2007 | CONMT.PET.(C) No. 92/2007<br>In W.P.(C) No. 310/1996 | PRAKASH SINGH Vs. SUDHIR MANKADA   | Service Laws-Three Judge Matter(43P_3jj)   |
| 96  | 12235/2007 | W.P.(C) No. 240/2007                                 | M. JEETENDRA GOWDA Vs. UNION OF INDIA  | Election and delimitation laws-PIL related to the subject category(18P)  |
| 97  | 12953/2007 | C.A. No. 11174-11176/2011                            | P. VENUGOPAL Vs. UNION OF INDIA  | Service Laws-PIL related to the subject category(43P)  |
| 98  | 14109/2007 | W.P.(C) No. 630/2007                                 | DR. V.P. SHARMA Vs. UNION OF INDIA   | Others-Other PIL matters(48P)  |
| 99  | 14748/2007 | W.P.(C) No. 269/2007                                 | B.KRISHNA BHAT Vs. UNION OF INDIA  | Others-Five Judge Matter(48P_5jj)  |
| 100 | 14845/2007 | CONMT. PET.(C) 114/2007 In W.P.(C) No. 202/1995      | J. RAMCHANDRA RAO, ADVOCATE AND ANR. Vs. MR. PONNALA LAXMAIAH AND ORS.         | Environmental Laws-PIL related to the subject matter(20P)  |
| 101 | 15436/2007 | W.P.(C) No. 279/2007                                 | SURENDRA SINGH GAUR . Vs. DELIMITATION COMMISSION .                            | Election and delimitation laws-PIL related to the subject category(18P)  |
| 102 | 15849/2007 | W.P.(C) No. 329/2007                                 | SHANTAVVA @ SHANTAMMA Vs. UNION OF INDIA                                       | Election and delimitation laws-PIL related to the subject category(18P)  |
| 103 | 16114/2007 | W.P.(CrI.) No. 83/2007                               | JAVED AKHTAR . Vs. STATE OF GUJARAT . HOME SECRETARY                           | Criminal Law-PIL related to the subject category(15P)  |
| 104 | 16713/2007 | SLP(C) No. 10599/2007                                | MUNICIPAL CORPORATION OF DELHI Vs. KALYAN SANSTHAN SOCIAL WELFARE ORGANISATION | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/  |

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|     |            |                              |  | removal of encroachment, sealing and urban planning-PIL related to the subject category(23P)   |
| 105 | 18078/2007 | W.P.(C) No. 492/2007         | INDIAN COUNCIL OF ENVIROLEGAL ACTION Vs. UNION OF INDIA                                      | Environmental Laws-PIL related to the subject matter(20P)  |
| 106 | 18130/2007 | W.P.(C) No. 338/2007         | DELHI CHARTERED ACCOUNTANTS SOCIETY (REGD.) Vs. UNION OF INDIA                               | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 107 | 20903/2007 | S.L.P.(C)...CC No. 6594/2007 | STATE OF M.P. Vs. RAJEEV GOSWAMI AND ORS.  | Environmental Laws-PIL related to the subject matter(20P)  |
| 108 | 21426/2007 | W.P.(C) No. 413/2007         | DANDI SWAMI SRI VIDYANANDA(DEAD)THROUGH LEGAL HEIR NADIPELLI SRINIVAS RAO Vs. UNION OF INDIA | Environmental Laws-PIL related to the subject matter(20P)  |
| 109 | 21735/2007 | W.P.(C) No. 435/2007         | NEETA PATERIA Vs. DELIMITATION COMMISSION NIRVACHAN SADAN                                    | Election and delimitation laws-PIL related to the subject category(18P)  |
| 110 | 22784/2007 | W.P.(C) No. 447/2007         | SHREE RAM STEEL AND STONE Vs. UNION OF INDIA   | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 111 | 23528/2007 | W.P.(C) No. 511/2007         | K.THIMMARAYAPPA Vs. UNION OF INDIA   | Election and delimitation laws-PIL related to the subject category(18P)  |
| 112 | 24022/2007 | W.P.(C) No. 485/2007         | KRISHNA SWAROOP PANDEY Vs. UNION OF INDIA  | Others-Other PIL matters(48P)  |
| 113 | 24621/2007 | W.P.(Crl.) No. 102/2007      | RE EXPLOITATION OF CHILDREN IN ORPHANAGES IN THE STATE OF TAMIL NADU Vs. UNION OF INDIA      | Family Laws-PIL related to the subject matter(21P)   |
| 114 | 25388/2007 | W.P.(C) No. 517/2007         | GUHLA HALKA BACHAO SANGHARSH SAMITI Vs. UNION OF INDIA                                       | Election and delimitation laws-PIL related to the subject category(18P)  |
| 115 | 25636/     | CONMT.PET.(C) No.            | THE BIHAR POLICE ASSOCIATION Vs. ASHOK   | Service Laws-Three Judge Matter(43P_3jj)   |

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|     | 2007       | 240/2007 In W.P.(C) No. 310/1996                   | KUMAR CHAUDHARY   |  |
| 116 | 25640/2007 | W.P.(C) No. 516/2007                               | SATISH GOGIA Vs. DELHI DEVELOPMENT AUTHORITY                                      | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 117 | 25818/2007 | SLP(C) No. 16308/2007                              | ANKUR GUTKHA Vs. INDIAN ASTHAMA CARE SOCIETY .                                    | Others-Other PIL matters(48P)  |
| 118 | 25819/2007 | SLP(C) No. 16317/2007                              | LAXMI BRAND,PROP.GOYAL TOBACCO CO.P.LD. Vs. INDIAN ASTHAMA CARE SOCIETY .         | Others-Other PIL matters(48P)  |
| 119 | 25820/2007 | SLP(C) No. 16314/2007                              | JAYANTI GUTKA Vs. INDIAN ASTHAMA CARE SOCIETY .                                   | Others-Other PIL matters(48P)  |
| 120 | 26525/2007 | SLP(C) No. 19467-19469/2007                        | MIRAJ PRODUCTS PVT. LTD. Vs. INDIAN ASTHAMA CARE SOCIETY .                        | Others-Other PIL matters(48P)  |
| 121 | 26678/2007 | W.P.(C) No. 15/2008                                | A.K. SELVARAJ Vs. UNION OF INDIA AND ORS.   | Others-Other PIL matters(48P)  |
| 122 | 28852/2007 | SLP(C) No. 958/2008                                | KODANDA RAM REDDY Vs. UNION OF INDIA  | Environmental Laws-PIL related to the subject matter(20P)  |
| 123 | 29558/2007 | W.P.(C) No. 585/2007                               | VASANTRAO LAKKAGOUDA PATIL Vs. UNION OF INDIA                                     | Election and delimitation laws-PIL related to the subject category(18P)  |
| 124 | 30979/2007 | W.P.(C) No. 600/2007                               | SAMANTA (NGO) SOCIETY THR. DR. SANJAY GUPTA Vs. UNION OF INDIA                    | Environmental Laws-PIL related to the subject matter(20P)  |
| 125 | 32248/2007 | W.P.(C) No. 686/2007                               | DAYA NAND Vs. UNION OF INDIA  | Election and delimitation laws-PIL related to the subject category(18P)  |
| 126 | 32253/2007 | CONMT.PET.(C) No. 295/2007 In W.P.(C) No. 260/2005 | ARUNA RODRIGUES Vs. B.S. PARSHEERA .  | Others-Three Judge Matter(48P_3jj)   |
| 127 | 33001/2007 | W.P.(C) No. 645/2007                               | CENTRE FOR ENVIRONMENT AND FOOD SECURITY Vs. UNION OF INDIA AND ORS.              | Others-Other PIL matters(48P)  |
| 128 | 34690/2007 | W.P.(C) No. 657/2007                               | FACULTY ASSOCIATION OF ALL INDIA INSTITUTE OF MEDICAL SCIENCES Vs. UNION OF INDIA | Service Laws-PIL related to the subject category(43P)  |
| 129 | 35959/     | W.P.(C) No. 691/2007                               | THE HODAL VIDHAN SABHA KSHETRA JAN  | Election and delimitation laws-PIL related to the  |

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|     | 2007       |                         | ADHIKAR SAMITI Vs. UNION OF INDIA   | subject category(18P)   |
| 130 | 60044/2007 | T.C.(C) No. 25/2007     | RAMA GOPALAN Vs. UNION OF INDIA   | Others-Other PIL matters(48P)   |
| 131 | 60045/2007 | T.C.(C) No. 26/2007     | DR. SUBRAMANIAN SWAMY Vs. UNION OF INDIA  | Others-Other PIL matters(48P)   |
| 132 | 60046/2007 | T.C.(C) No. 27/2007     | DR. SUBRAMANIAN SWAMY Vs. UNION OF INDIA  | Others-Other PIL matters(48P)   |
| 133 | 60176/2007 | T.C.(C) No. 34/2007     | DINESH KR. DAS Vs. UNION OF INDIA .   | Mines Minerals, Mining leases-Three Judge Matter(33P_3jj)   |
| 134 | 242/2008   | SLP(C) No. 6239/2008    | THE STATE OF MADHYA PRADESH Vs. MEDHA PATKAR  | Others-Three Judge Matter(48P_3jj)  |
| 135 | 979/2008   | W.P.(C) No. 13/2008     | AKHIL MAHARASHTRA MUSLIM KHATIK SAM. AND ORS. Vs. UNION OF INDIA                          | Others-Three Judge Matter(48P_3jj)  |
| 136 | 1285/2008  | C.A. No. 3640-3641/2011 | VIJAY KUMAR SINGH(D) THR. LRS. Vs. UNION OF INDIA   | Others-Other PIL matters(48P)   |
| 137 | 2117/2008  | W.P.(C) No. 31/2008     | CITIZENS FOR EQUALITY Vs. UNION OF INDIA AND ORS.   | Educational Institutions - Admission, Management, Grant, Recognition-PIL related to the subject category(17P) |
| 138 | 2929/2008  | W.P.(C) No. 50/2008     | WILDLIFE TRUST OF INDIA AND ORS. CHAIRMAN Vs. UNION OF INDIA AND ORS.                     | Environmental Laws-Three Judge Matter(20P_3jj)  |
| 139 | 8285/2008  | W.P.(C) No. 114/2008    | JABBAR KHAN Vs. UNION OF INDIA AND ANR.   | Election and delimitation laws-PIL related to the subject category(18P)                                       |
| 140 | 8640/2008  | W.P.(C) No. 109/2008    | WILDLIFE FIRST Vs. MINISTRY OF FOREST AND ENVIRONMENT SECRETARY                           | Environmental Laws-Three Judge Matter(20P_3jj)  |
| 141 | 11782/2008 | C.A. No. 1103/2014      | ATITHI BUILDERS Vs. STATE OF MAHARASHTRA .  | Environmental Laws-Three Judge Matter(20P_3jj)  |
| 142 | 11873/2008 | C.A. No. 276/2014       | MAHRATTA CHAMBER OF COMMERCE INDSTRY AND AGRICULTUREURE Vs. STATE OF MAHARASHTRA .        | Indirect Taxation-PIL related to the subject category(24P)  |
| 143 | 12118/2008 | C.A. No. 8405/2017      | COIMBATORE DISTRICT BUS OWNERS ASSN. Vs. GOVERNMENT OF INDIA AND ORS REP BY ITS SECRETARY | Others-Other PIL matters(48P)   |
| 144 | 12171/2008 | W.P.(C) No. 194/2008    | K. CHANABASAPPA Vs. UNION OF INDIA AND ANR.   | Election and delimitation laws-PIL related to the subject category(18P)                                       |

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| 145 | 12301/2008 | C.A. No. 1106/2014          | BITCON INDIA INFRASTRUCTURE Vs. STATE OF MAHARASHTRA .                                   | Environmental Laws-Three Judge Matter(20P_3jj)   |
| 146 | 12460/2008 | C.A. No. 1107/2014          | OBEROI CONSTRUCTIONS PVT. LTD. Vs. STATE OF MAHARASHTRA .                                | Environmental Laws-PIL related to the subject matter(20P)  |
| 147 | 12926/2008 | C.A. No. 275/2014           | EMCURE PHARMACEUTICALS LTD. Vs. STATE OF MAHARASHTRA .                                   | Indirect Taxation-PIL related to the subject category(24P)   |
| 148 | 12928/2008 | W.P.(C) No. 212/2008        | FRIENDS OF RAJOURI GARDEN ENV.(REGD.) Vs. UNION OF INDIA .                               | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 149 | 13389/2008 | W.P.(C) No. 229/2008        | FEDERATION OF DELHI TRADE ASSOCIATIONS Vs. MUNICIPAL CORP.OF DELHI                       | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 150 | 21870/2008 | C.A. No. 9689/2010          | B.SATYA REDDY AND OTHERS Vs. THE UNION OF INDIA  | Election and delimitation laws-PIL related to the subject category(18P)  |
| 151 | 22484/2008 | W.P.(C) No. 561/2008        | A.K. SELVARAJ Vs. UNION OF INDIA MINISTRY OF EXTERNAL AFFAIRS SECRETARY                  | Others-Other PIL matters(48P)  |
| 152 | 24933/2008 | SLP(C) No. 22168-22170/2008 | FEDERN.OF CHENNAI SUBURN.WELF.ASSN.TR. SECRETARY ETC. Vs. MUSLIM CULTURAL ASSN. TH. SEC. | Land Acquisition and Requisition-PIL related to the subject category(30P)  |
| 153 | 25340/2008 | C.A. No. 6557-6558/2016     | HLL LIFECARE LIMITED Vs. C.RAVIKUMAR .   | Others-Other PIL matters(48P)  |
| 154 | 25537/2008 | C.A. No. 3143/2010          | THE STATE OF KERALA Vs. K.S.PARAMESWARA SASTRIGAL .                                      | Environmental Laws-PIL related to the subject matter(20P)  |
| 155 | 25541/2008 | C.A. No. 6561-6562/2016     | J.K.ANSELL LIMITED Vs. C. RAVI KUMAR .   | Others-Other PIL matters(48P)  |
| 156 | 27543/2008 | C.A. No. 6559/2016          | TTK-LIG LIMITED THR. ITS MANAGING DIRECTOR Vs. C.RAVIKUMAR AND ORS.                      | Others-Other PIL matters(48P)  |
| 157 | 30099/     | W.P.(C) No. 590/2008        | SURMUKH SINGH Vs. UNION OF INDIA AND ORS.  | Election and delimitation laws-PIL related to the  |

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|     | 2008       |                       |   | subject category(18P)  |
| 158 | 32372/2008 | W.P.(C) No. 533/2008  | DR. SHAHDEEN ALI TOMAR Vs. UNION OF INDIA AND ORS.                                  | Election and delimitation laws-PIL related to the subject category(18P)  |
| 159 | 32592/2008 | SLP(C) No. 28018/2008 | THE EXEC.OFFR.ULLAGARAM P. TOWN PANCHAYAT Vs. MUSLIM CULTURAL ASSN.TR.SEC.          | Land Acquisition and Requisition-PIL related to the subject category(30P)  |
| 160 | 33144/2008 | W.P.(C) No. 564/2008  | PROF. P.V. INDIRESAN AND ANR. Vs. UNION OF INDIA                                    | Educational Institutions - Admission, Management, Grant, Recognition-PIL related to the subject category(17P)  |
| 161 | 37565/2008 | C.A. No. 9712/2010    | NARGANI VENKAT RAO Vs. UNION OF INDIA TR.SEC.MIN.OF LAW .                           | Election and delimitation laws-PIL related to the subject category(18P)  |
| 162 | 1988/2009  | C.A. No. 7765/2011    | NANDI INFRASTRUCTURE CORRIDOR ENT. LTD. Vs. THE STATE OF KARNATAKA                  | Land Acquisition and Requisition-PIL related to the subject category(30P)  |
| 163 | 3449/2009  | W.P.(C) No. 72/2009   | JODH SINGH BIST Vs. THE DELIMITATION COMMISSION OF INDIA                            | Election and delimitation laws-PIL related to the subject category(18P)  |
| 164 | 3683/2009  | C.A. No. 7764/2011    | NANDI INFRASTRUCTURE CORRIDOR ENT. LTD. Vs. THE CHIEF SECRETARY, STATE OF KARNATAKA | Land Acquisition and Requisition-PIL related to the subject category(30P)  |
| 165 | 4874/2009  | C.A. No. 9176/2010    | SOUTH ASIAN FORUM FOR ENVIRON. Vs. EAST KOLKATA WETLANDS MANAG.AUTH.                | Environmental Laws-PIL related to the subject matter(20P)  |
| 166 | 4948/2009  | W.P.(C) No. 144/2009  | S.M.AGARWAL Vs. NCT OF DELHI .  | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 167 | 6099/2009  | C.A. No. 5136/2012    | MOHAN LAL SHARMA Vs. UNION OF INDIA AND ORS. FOREST SECRETARY                       | Environmental Laws-PIL related to the subject matter(20P)  |
| 168 | 7515/2009  | C.A. No. 9175/2010    | PEOPLE UNI.FOR BETTER LIVING IN CAL. Vs. EAST KOLK.WETLANDS MGMNT.AUTH.             | Environmental Laws-PIL related to the subject matter(20P)  |
| 169 | 10485/2009 | C.A. No. 822/2013     | RAMESH CHANDRA Vs. STATE OF U.P.  | Land Laws, Agricultural tenancy, Land Revenue-PIL related to the subject category(31P)   |
| 170 | 10512/2009 | W.P.(C) No. 191/2009  | TAJ TELEVISION (I) PVT. LTD.. Vs. UNION OF INDIA                                    | Others-Other PIL matters(48P)  |

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| 171 | 11927/<br>2009 | W.P.(C) No. 176/2009                                       | RAM JETHMALANI AND ORS. Vs. UNION OF INDIA<br>AND ORS  | Direct Taxation-Three Judge Matter(16P_3jj)   |
| 172 | 14573/<br>2009 | W.P.(C) No. 221/2009                                       | LAWYERS ORGANIZATION FOR CULTURAL<br>UNITY AND SOCIAL JUSTICE (LOCUS) Vs.<br>UNION OF INDIA    | Educational Institutions - Admission,<br>Management, Grant, Recognition-PIL related to<br>the subject category(17P)   |
| 173 | 15743/<br>2009 | W.P.(C) No. 227/2009                                       | SURENDER KUMAR Vs. THE STATE OF HARYANA  | Housing and Building-Municipal Laws-Housing<br>and building permits, slums<br>rehabilitation, demolition, encroachment/<br>removal of encroachment, sealing and urban<br>planning-PIL related to the subject<br>category(23P) |
| 174 | 16702/<br>2009 | S.L.P.(C)...CC No. 11408-<br>11409/2009                    | UNION OF INDIA Vs. V.SAMBASIVAM .  | Environmental Laws-Three Judge Matter(20P_3jj)  |
| 175 | 17405/<br>2009 | C.A. No. 11406/2011  | M.P.COLLEGE BACHAO SANGHARSH SAMITI Vs.<br>S.GURUDWARA PRABANDHAK COMMITTEE                    | Public Trust, Religious Endowments, Waqfs-PIL<br>related to the subject category(38P)   |
| 176 | 23317/<br>2009 | C.A. No. 3954/2013   | A.C.SHIVALINGE GOWDA Vs. STATE OF<br>KARNATAKA   | Mines Minerals, Mining leases-PIL related to the<br>subject category(33P)   |
| 177 | 27702/<br>2009 | C.A. No. 5427/2013   | SHOLAVARAM PANCHAYAT Vs.<br>P.S.SUNDARAMOORTHY AND ORS.  | Land Acquisition and Requisition-PIL related to<br>the subject category(30P)  |
| 178 | 28880/<br>2009 | CONMT.PET.(C) No.<br>133/2010 In W.P.(C) No.<br>13381/1984 | DR. ANIL CHAUDHARY M.L.A. Vs. ATUL KUMAR<br>GUPTA IAS  | Environmental Laws-PIL related to the subject<br>matter(20P)  |
| 179 | 30637/<br>2009 | SLP(C) No. 32031/2009                                      | STATE OF MADHYA PRADESH Vs. NARMADA<br>BACHAO ANDOLAN  | Others-Three Judge Matter(48P_3jj)  |
| 180 | 32940/<br>2009 | W.P.(C) No. 501/2009                                       | HEALTH FOR MILLIONS Vs. UNION OF INDIA   | Labour and Industrial Laws-PIL related to the<br>subject category(29P)  |
| 181 | 33939/<br>2009 | SLP(C) No. 29482/2009                                      | INDRAPRASTHA MEDICAL CORPORATION LTD.<br>THR. M.D. Vs. ALL INDIA LAWYERS UNION<br>(DELHI UNIT) | Others-Other PIL matters(48P)   |

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| 182 | 34435/<br>2009 | CONMT.PET.(C) No.<br>388/2009 In W.P.(C) No.<br>202/1995 | BHUPESH BAGHEL Vs. MR. ANIL AGARWAL  | Environmental Laws-PIL related to the subject<br>matter(20P)  |
| 183 | 34538/<br>2009 | W.P.(C) No. 560/2009                                     | SAPTAK SANYAL Vs. UNION OF INDIA   | Energy Laws - Electricity, Petroleum, Oil and<br>Natural Gas -PIL related to the subject matter(19P)              |
| 184 | 35068/<br>2009 | SLP(C) No. 32032/2009                                    | NARMADA HYDRO-DEVELOPMENT<br>CORPORATION Vs. NARMADA BACHAO<br>ANDOLAN .AND ORS  | Others-Three Judge Matter(48P_3jj)  |
| 185 | 35120/<br>2009 | C.A. No. 4114/2013                                       | STATE OF HARYANA Vs. UNION OF INDIA  | Bar Council, Bar Associations, Advocates, other<br>professional bodies-PIL related to the subject<br>category(7P) |
| 186 | 35310/<br>2009 | W.P.(C) No. 579/2009                                     | ALL INDIA CHRISTIAN FEDERATION Vs. THE<br>SECRETARY MINISTRY OF SOCIAL JUSTICE AND<br>EMPOWERMENT                                    | Others-Three Judge Matter(48P_3jj)  |
| 187 | 35518/<br>2009 | C.A. No. 7229/2011                                       | THE CHIEF SECRETARY, GOVT. OF KARNATAKA<br>Vs. B D HANUMAN SINGH   | Mines Minerals, Mining leases-PIL related to the<br>subject category(33P)   |
| 188 | 35856/<br>2009 | W.P.(C) No. 562/2009                                     | SAMAJ PARIVARTANA SAMUDAYA Vs. STATE OF<br>KARNATAKA .   | Mines Minerals, Mining leases-Three Judge<br>Matter(33P_3jj)  |
| 189 | 36876/<br>2009 | CrI.A. No. 2346-2350/2009                                | M.RAMASUBRAMANI Vs. THE CHIEF SECRETARY<br>TO GOVT. OF TAMIL NADU  | Criminal Law-PIL related to the subject<br>category(15P)  |
| 190 | 36877/<br>2009 | CrI.A. No. 2358-2365/2009                                | K.RADHAKRISHNAN Vs. WOMEN LAWYERS<br>ASSOCIATION   | Criminal Law-PIL related to the subject<br>category(15P)  |
| 191 | 36880/<br>2009 | C.A. No. 8444-8448/2009                                  | GOVERNMENT OF TAMIL NADU AND ORS. ETC.<br>ETC. Vs. WOMEN LAWYERS ASSOCIATION ETC.<br>ETC.  | Others-Other PIL matters(48P)   |
| 192 | 37047/<br>2009 | CrI.A. No. 2351-2355/2009                                | PREM ANAND SINHA Vs. THE CHIEF SECRETARY<br>TO THE GOVERNMENT OF TAMIL NADU  | Criminal Law-PIL related to the subject<br>category(15P)  |
| 193 | 469/20<br>10   | C.A. No. 7205-7206/2010                                  | UNITED TRADERS ASSN.OF SADAR BAZAR<br>(REGD.) THROUGH ITS PRESIDENT SH.<br>PRAVEEN ANAND S/O LATE PREM KUM Vs.<br>VINOD KUMAR JAIN . | Environmental Laws-PIL related to the subject<br>matter(20P)  |
| 194 | 485/20<br>10   | W.P.(C) No. 25/2010                                      | UNITED TRADERS ASSN.OF SADAR BAZAR Vs.<br>UNION OF INDIA .   | Environmental Laws-PIL related to the subject<br>matter(20P)  |
| 195 | 919/20<br>10   | W.P.(C) No. 37/2010                                      | JULIO F.RIBERIO Vs. UNION OF INDIA .   | Others-Three Judge Matter(48P_3jj)  |
| 196 | 1712/2         | W.P.(C) No. 36/2010                                      | CHANDNI CHOWK SARV VYAPAR MANDAL   | Environmental Laws-PIL related to the subject   |

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|     | 010            |                                       | (REGD.) Vs. UNION OF INDIA  | matter(20P)   |
| 197 | 1713/2<br>010  | W.P.(C) No. 35/2010                   | SAPTAHIK PATERI WELFARE ASSOCIATION<br>(REGD.) Vs. UNION OF INDIA                             | Environmental Laws-PIL related to the subject<br>matter(20P)  |
| 198 | 1854/2<br>010  | SLP(C) No. 5044-5045/2010             | M/S JAIPRAKSH ASSOCIATES LTD. Vs. CHARAN<br>SINGH .   | Environmental Laws-PIL related to the subject<br>matter(20P)  |
| 199 | 2624/2<br>010  | C.A. No. 2481-2484/2010               | A.K.VISWANATHAN Vs. THE CHIEF SECRETARY<br>TO THE GOVERNMENT OF TAMIL NADU AND ORS            | Bar Council, Bar Associations, Advocates, other<br>professional bodies-PIL related to the subject<br>category(7P) |
| 200 | 3843/2<br>010  | W.P.(C) No. 83/2010                   | FEDERATON OF LEPY.ORGAN.(FOLO) . Vs. UNION<br>OF INDIA  | Others-Other PIL matters(48P)   |
| 201 | 5458/2<br>010  | CrI.A. No. 86/2018                    | FIXED INCOME MONEY MARKET AND<br>DERIVATIVES ASSOCIATION OF INDIA Vs.<br>PRAVANJAN PATRA      | Criminal Law-PIL related to the subject<br>category(15P)  |
| 202 | 7084/2<br>010  | SLP(C) No. 7366-7367/2010             | GOVT.OF A.P. Vs. M/S OBULAPURAM<br>MINIG.CO.P.LTD.  | Environmental Laws-PIL related to the subject<br>matter(20P)  |
| 203 | 7580/2<br>010  | CrI.A. No. 87/2018                    | FOREIGN EXCH.DEALER ASSN.OF INDIA Vs.<br>PRAVANJAN PATRA .                                    | Criminal Law-PIL related to the subject<br>category(15P)  |
| 204 | 8755/2<br>010  | SLP(C) No. 12893/2010                 | ABDUL JABBAR KHAN Vs. OFFICE OF THE<br>WELFARE COMMISSIONER                                   | Compensation-PIL related to the subject<br>category(11P)  |
| 205 | 9139/2<br>010  | SLP(C) No. 32690-32691/2010           | M/S BELLARY IRON ORES P.LTD.ETC. Vs.<br>GOVT.OF A.P.& ORS.ETC.                                | Environmental Laws-PIL related to the subject<br>matter(20P)  |
| 206 | 9150/2<br>010  | S.L.P.(C)...CC No. 5816-<br>5817/2010 | M/S RIDHI SIDHI Vs. CHARAN SINGH AND<br>OTHERS  | Environmental Laws-PIL related to the subject<br>matter(20P)  |
| 207 | 9763/2<br>010  | C.A. No. 617-618/2013                 | UNION OF INDIA Vs. DEBTS RECOVERY<br>TRIBUNAL BAR ASN..                                       | Appointment of Constitutional functionaries-PIL<br>related to the subject category(2P)                            |
| 208 | 12279/<br>2010 | W.P.(CrI.) No. 66/2010                | V. ANJANEYA Vs. STATE OF KARNATAKA  | Environmental Laws-PIL related to the subject<br>matter(20P)  |
| 209 | 13976/<br>2010 | C.A. No. 554/2024                     | THE STATE OF KERALA TRANSPORT<br>DEPARTMENT Vs. L. SRINIVASA BABU AND ORS.                    | Motor Vehicle Laws - Permits, licenses and others-<br>PIL related to the subject category(34P)                    |
| 210 | 14714/<br>2010 | C.A. No. 555/2024                     | KERALA STATE ROAD TRANSPORT<br>CORPORATION MANAGING DIRECTOR Vs.<br>L.SRINIVASA BABU AND ORS. | Motor Vehicle Laws - Permits, licenses and others-<br>PIL related to the subject category(34P)                    |
| 211 | 16452/<br>2010 | C.A. No. 4766/2010                    | RAJIV KUMAR MISHRA Vs. STATE OF U.P.<br>THROUGH CHIEF SECRETARY                               | Others-Other PIL matters(48P)   |
| 212 | 17778/         | C.A. No. 5229/2010                    | KARNATAKA PRADESHA KURUBARA SANGH   | Election and delimitation laws-PIL related to the   |

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|     | 2010           |                               | (REGD). Vs. THE STATE OF KARNATAKA  | subject category(18P)  |
| 213 | 18149/<br>2010 | SLP(C) No. 16991/2010         | ROADS AND BRIDGES DEVELOPMENT CORP. OF KERALA LTD. Vs. NAVEEN M.V.  | Others-Other PIL matters(48P)  |
| 214 | 18249/<br>2010 | SLP(C) No. 17064-17065/2010   | STATE OF A.P. Vs. M/S BELLARY IRON ORES P.LTD.  | Environmental Laws-PIL related to the subject matter(20P)  |
| 215 | 20120/<br>2010 | SLP(C) No. 37511/2013         | BHUPESH BEGHEL Vs. THE STATE OF CHHATTISGARH  | Environmental Laws-PIL related to the subject matter(20P)  |
| 216 | 21591/<br>2010 | C.A. No. 6654/2010            | CHINI MILLS KARAMCHARI SANGH THROUGH ITS PRESIDENT VIRENDRA SINGH Vs. STATE OF U.P. THROUGH ITS CHIEF SECRETARY | Others-Other PIL matters(48P)  |
| 217 | 23645/<br>2010 | C.A. No. 2935/2012            | UNION OF INDIA Vs. TRUCK OWNERS ASSOCIATION   | Indirect Taxation-PIL related to the subject category(24P)   |
| 218 | 24635/<br>2010 | C.A. No. 8126/2013            | LIFE INSURANCE CORP. OF INDIA Vs. THE INDIAN NATIONAL TRUST FOR ARCHITECTURAL AND CULTURAL HERITAGE AND ORS.    | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 219 | 27644/<br>2010 | C.A. No. 7219/2011            | M/S KANISHKA BUILDCON PVT. LTD. Vs. BHIWADI EX-SERVICEMEN WELF.ASSN. AND ORS. SECRETARY                         | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 220 | 32236/<br>2010 | S.L.P.(C)...CC No. 16830/2010 | M/S ANANTPUR MINING CORP. Vs. STATE OF A.P..  | Environmental Laws-PIL related to the subject matter(20P)  |
| 221 | 32237/<br>2010 | S.L.P.(C)...CC No. 16829/2010 | M/S OBULAPURAM MINING CO.P.LTD. Vs. STATE OF A.P..  | Environmental Laws-PIL related to the subject matter(20P)  |
| 222 | 33954/<br>2010 | C.A. No. 953/2013             | NANDI INFRASTRUCTURE CORRIDOR ENTERPRISE LTD. Vs. BHEEMACHANDRA EDUCATION TRUST                                 | Land Acquisition and Requisition-PIL related to the subject category(30P)  |
| 223 | 34733/<br>2010 | C.A. No. 10726/2011           | PUSHKAR MADHAV DAMLE Vs. STATE OF MAHARASHTRA   | Others-Other PIL matters(48P)  |
| 224 | 35174/<br>2010 | C.A. No. 353/2012             | DLF LIMITED Vs. MIR SINGH (DECEASED) THR. LRS.  | Land Acquisition and Requisition-PIL related to the subject category(30P)  |

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| 225 | 37745/<br>2010 | C.A. No. 642/2012       | ARVIND KEJRIWAL Vs. UNION OF INDIA   | Others-Other PIL matters(48P)   |
| 226 | 38139/<br>2010 | SLP(C) No. 7656/2011    | STATE OF KERALA SECRETARY Vs. NAVEEN<br>M.V..  | Others-Other PIL matters(48P)   |
| 227 | 38294/<br>2010 | W.P.(C) No. 411/2010    | Y.MAHABALESHWARAPPA Vs. UNION OF INDIA   | Environmental Laws-PIL related to the subject<br>matter(20P)  |
| 228 | 39456/<br>2010 | C.A. No. 1040/2012      | THE STATE OF HARYANA Vs. MIR SINGH .   | Land Acquisition and Requisition-PIL related to<br>the subject category(30P)                        |
| 229 | 39968/<br>2010 | W.P.(C) No. 16/2011     | CENTRE FOR PUBLIC INTEREST LITIGN (CPIL) Vs.<br>UNION OF INDIA   | Telegraph & Telecom Laws-Three Judge<br>Matter(45P_3jj)   |
| 230 | 40015/<br>2010 | W.P.(C) No. 417/2010    | LOKNITI FOUNDATION Vs. UNION OF INDIA  | Service Laws-Three Judge Matter(43P_3jj)  |
| 231 | 60005/<br>2010 | T.C.(C) No. 1/2010      | CENTRAL ARECANUT MARKETING CO<br>OPERATIVE CAMPCO Vs. UNION OF INDIA   | Others-Other PIL matters(48P)   |
| 232 | 60006/<br>2010 | T.C.(C) No. 2/2010      | M/S PRAMUKH SALES Vs. UNION OF INDIA AND<br>ORS. MINISTRY OF HEALTH AND FAMILY<br>WELFARE SECRETARY            | Others-Other PIL matters(48P)   |
| 233 | 60007/<br>2010 | T.C.(C) No. 3/2010      | M/S. PATEL PAN PRODUCTS LTD. Vs. UNION OF<br>INDIA AND ORS. MINISTRY OF HEALTH AND<br>FAMILY WELFARE SECRETARY | Others-Other PIL matters(48P)   |
| 234 | 60008/<br>2010 | T.C.(C) No. 4/2010      | GAUTAM BHAR Vs. UNION OF INDIA   | Others-Other PIL matters(48P)   |
| 235 | 60009/<br>2010 | T.C.(C) No. 5/2010      | M/S MOHAN AGENCIES Vs. UNION OF INDIA  | Others-Other PIL matters(48P)   |
| 236 | 60010/<br>2010 | T.C.(C) No. 6/2010      | GHODAWAT INDUSTRIES (INDIA) PRIVATE LTD.<br>Vs. UNION OF INDIA   | Others-Other PIL matters(48P)   |
| 237 | 60058/<br>2010 | T.C.(C) No. 25/2010     | M/S. GHODAWAT IND.(INDIA)P.LTD. . Vs. UNION<br>OF INDIA  | Others-Other PIL matters(48P)   |
| 238 | 1741/2<br>011  | W.P.(C) No. 42/2011     | MANOHAR LAL SHARMA Vs. THE STATE OF<br>UTTAR PRADESH   | Service Laws-Three Judge Matter(43P_3jj)  |
| 239 | 4136/2<br>011  | W.P.(C) No. 69/2011     | DELHI STUDY GROUP Vs. UNION OF INDIA .   | Others-Other PIL matters(48P)   |
| 240 | 5021/2<br>011  | C.A. No. 8945-8947/2011 | M/S. CITURGIA BIO-CHEMICALS LTD. Vs. STATE<br>OF UTTARAKHAND THROUGH ITS CHIEF<br>SECRETARY                    | Company Law, Sick Industries including<br>Disinvestment-PIL related to the subject<br>category(10P) |

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| 241 | 6142/2<br>011 | C.A. No. 8133/2011   | RAVINDER KUMAR Vs. H.C.ARORA  | Criminal Law-PIL related to the subject category(15P) |
| 242 | 6628/2<br>011 | W.P.(C) No. 109/2011                                       | M.A.SIDDIQUI Vs. UNION OF INDIA CABINET SECRETARIAT CABINET SECRETARY | Others-Three Judge Matter(48P_3jj)                    |
| 243 | 6668/2<br>011 | CrI.A. No. 507/2012  | GANESH P. THAKUR Vs. THE STATE OF MAHARASHTRA                         | Criminal Law-PIL related to the subject category(15P) |
| 244 | 6675/2<br>011 | CrI.A. No. 506/2012  | SHIRISH NAMDEORAO KARLE Vs. THE STATE OF MAHARASHTRA                  | Criminal Law-PIL related to the subject category(15P) |
| 245 | 6720/2<br>011 | CrI.A. No. 508/2012  | BHASKAR MUNDHE Vs. THE STATE OF MAHARASHTRA                           | Criminal Law-PIL related to the subject category(15P) |
| 246 | 7049/2<br>011 | CrI.A. No. 516/2012  | UMAKANT DANGAT Vs. THE STATE OF MAHARASHTRA                           | Criminal Law-PIL related to the subject category(15P) |
| 247 | 7050/2<br>011 | CrI.A. No. 515/2012  | SHANKARRAO DAMODAR SATAV Vs. THE STATE OF MAHARASHTRA                 | Criminal Law-PIL related to the subject category(15P) |
| 248 | 7133/2<br>011 | CrI.A. No. 517/2012  | SUDHAKAR BAPURAO TELANG Vs. THE STATE OF MAHARASHTRA                  | Criminal Law-PIL related to the subject category(15P) |
| 249 | 7183/2<br>011 | CrI.A. No. 512-513/2012                                    | RAJ K. PUROHIT Vs. MADHAV JANARDAN BHANDARI                           | Criminal Law-PIL related to the subject category(15P) |
| 250 | 7189/2<br>011 | CrI.A. No. 510/2012  | MANSINGRAO TUKARAM CHAAVAN Vs. THE STATE OF MAHARASHTRA               | Criminal Law-PIL related to the subject category(15P) |
| 251 | 7527/2<br>011 | CrI.A. No. 509/2012  | SANJAY NARENDRA KUNDETKAR Vs. THE STATE OF MAHARASHTRA                | Criminal Law-PIL related to the subject category(15P) |
| 252 | 7836/2<br>011 | W.P.(C) No. 131/2011                                       | POLYESTER FILM INDUS.ASSOCIATIONN.(REGD) Vs. UNION OF INDIA           | Others-Other PIL matters(48P)                         |
| 253 | 8419/2<br>011 | CONMT.PET.(C) No. 348/2011 In SLP(C) No. 19467- 19469/2007 | SANTOSH SETHI Vs. K.S. MEHRA .  | Others-Other PIL matters(48P)                         |
| 254 | 8481/2<br>011 | W.P.(C) No. 141/2011                                       | FLEXIBLE PACKAGING ENTERPREN.WELFARE ASSN. Vs. UNION OF INDIA         | Others-Other PIL matters(48P)                         |
| 255 | 8678/2<br>011 | CrI.A. No. 514/2012  | THE STATE OF MAHARASHTRA Vs. MADHAV JANARDHAN BHANDARI                | Criminal Law-PIL related to the subject category(15P) |
| 256 | 8679/2<br>011 | W.P.(C) No. 136/2011                                       | HARSH RAGHUVANSHI Vs. UNION OF INDIA                                  | Others-Three Judge Matter(48P_3jj)                    |
| 257 | 9091/2        | CrI.A. No. 511/2012  | RATNAKAR NARHAR MARATHE Vs. THE STATE                                 | Criminal Law-PIL related to the subject               |

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|     | 011            |   | OF MAHARASHTRA   | category(15P)  |
| 258 | 9381/2<br>011  | C.A. No. 8134/2011  | RAVINDER KUMAR Vs. H.C. ARORA  | Criminal Law-PIL related to the subject category(15P)  |
| 259 | 10449/<br>2011 | W.P.(C) No. 182/2011                                      | GHODAWAT PAN MASALA PROD.(I)P.LD.. Vs.<br>UNION OF INDIA   | Others-Other PIL matters(48P)  |
| 260 | 12734/<br>2011 | CONMT.PET.(C) No.<br>236/2011 In SLP(C) No.<br>16308/2007 | RAJIV SINGH Vs. RAJENDER PRASAD<br>KHANDELWAL  | Others-Other PIL matters(48P)  |
| 261 | 13634/<br>2011 | C.A. No. 2239/2013  | NATIONAL HIGHWAYS AUTHORITY OF INDIA<br>Vs. INDORE TRUCK OPERATORS AND<br>TRANSPORT SOCIETY  | Indirect Taxation-PIL related to the subject category(24P)   |
| 262 | 14336/<br>2011 | C.A. No. 8469/2011  | M/S CHANDRAJYOTI EST.DEVELOPERS P.LTD. Vs.<br>HARKISHAN  | Land Acquisition and Requisition-PIL related to the subject category(30P)  |
| 263 | 14604/<br>2011 | C.A. No. 8470/2011  | DLF LIMITED Vs. HARKISHAN  | Land Acquisition and Requisition-PIL related to the subject category(30P)  |
| 264 | 14927/<br>2011 | C.A. No. 8471/2011  | THE STATE OF HARYANA Vs. HARKISHAN   | Land Acquisition and Requisition-PIL related to the subject category(30P)  |
| 265 | 15166/<br>2011 | C.A. No. 9443-9445/2013                                   | T.SREEKANTAN Vs. STATE OF KERALA .   | Others-Other PIL matters(48P)  |
| 266 | 15737/<br>2011 | C.A. No. 2534-2536/2013                                   | STATE OF U.P. Vs. PEOPLES UNION FOR CIVIL<br>LIBERTIES   | Others-Other PIL matters(48P)  |
| 267 | 16277/<br>2011 | W.P.(C) No. 289/2011                                      | CENTRE FOR TRANSFORMING INDIA Vs. UNION<br>OF INDIA  | Others-Other PIL matters(48P)  |
| 268 | 16574/<br>2011 | C.A. No. 3490/2012  | RAMACHANDRA PADMAKAR VAIDYA HALL<br>TRUST THR. ITS PRESIDENT SHRI ASHOK<br>POTNIS Vs. MAIDAN BACCHAV SAMITI THR. ITS<br>PRESIDENT SHRI SACHIN SRIDHAR CHAVAN | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 269 | 18428/<br>2011 | C.A. No. 8472/2011  | M/S EIH LIMITED Vs. HARKISHAN  | Land Acquisition and Requisition-PIL related to the subject category(30P)  |
| 270 | 19618/<br>2011 | W.P.(C) No. 304/2011                                      | M/S.TARA CHAND NARESH CHAND Vs. MINISTRY<br>OF ENVIRONMENT AND FORESTS   | Others-Other PIL matters(48P)  |
| 271 | 19988/<br>2011 | CONMT.PET.(C) No.   | PANKAJ MATHUR Vs. PRADEEP AGGARWAL .   | Others-Other PIL matters(48P)  |

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|     | 2011           | 288/2011 In SLP(C) No.<br>16308/2007                      |  |  |
| 272 | 21609/<br>2011 | W.P.(C) No. 344/2011                                      | M/S. N.G. TOBACCO Vs. UNION OF INDIA   | Others-Other PIL matters(48P)  |
| 273 | 22334/<br>2011 | W.P.(C) No. 330/2011                                      | GHODAWAT PAN MASALA PRODUCTS(IP.LD.<br>Vs. UNION OF INDIA DEPARTMENT OF FOREST<br>ECOLOGY AND ENVIRONMENT THROUGH THE<br>SECRETARY | Others-Other PIL matters(48P)  |
| 274 | 22768/<br>2011 | C.A. No. 974/2013   | SHEELA H Vs. STATE OF KARNATAKA  | Land Acquisition and Requisition-PIL related to<br>the subject category(30P) |
| 275 | 23101/<br>2011 | C.A. No. 2298/2017  | M/S MORGAN BUILDERS AND DEVELOPERS<br>PRIVATE LIMITED Vs. STATE OF HARYANA   | Land Acquisition and Requisition-PIL related to<br>the subject category(30P) |
| 276 | 23805/<br>2011 | CONMT.PET.(C) No.<br>356/2011 In SLP(C) No.<br>16308/2007 | PRAMOD KUMAR Vs. MANORANJAN HOTA .   | Others-Other PIL matters(48P)  |
| 277 | 24122/<br>2011 | C.A. No. 2294-2296/2017                                   | M/S GAVEL BUILDERS Vs. THE STATE OF<br>HARYANA   | Land Acquisition and Requisition-PIL related to<br>the subject category(30P) |
| 278 | 24123/<br>2011 | C.A. No. 2299-2301/2017                                   | M/S JESEN BUILDERS AND DEVELOPERS PRIVATE<br>LIMITED Vs. THE STATE OF HARYANA  | Land Acquisition and Requisition-PIL related to<br>the subject category(30P) |
| 279 | 24124/<br>2011 | C.A. No. 1398-1399/2017                                   | M/S AALIYAH REAL ESTATES PVT. LTD.. Vs.<br>STATE OF HARYANA  | Land Acquisition and Requisition-PIL related to<br>the subject category(30P) |
| 280 | 25072/<br>2011 | W.P.(C) No. 352/2011                                      | VIRSA SINGH GADLI Vs. UNION OF INDIA   | Election and delimitation laws-PIL related to the<br>subject category(18P)   |
| 281 | 25246/<br>2011 | W.P.(C) No. 354/2011                                      | DHARAMPAL SATYAPAL LIMITED Vs. UNION OF<br>INDIA   | Others-Other PIL matters(48P)  |
| 282 | 25441/<br>2011 | W.P.(Crl.) No. 172/2011                                   | MANOHAR LAL SHARMA ADVOCATE Vs. STATE<br>OF MAHARASHTRA .  | Criminal Law-PIL related to the subject<br>category(15P)                     |
| 283 | 25487/<br>2011 | C.A. No. 3274/2023  | MAULIN J BAROT Vs. THE STATE OF GUJARAT  | Land Acquisition and Requisition-PIL related to<br>the subject category(30P) |
| 284 | 26698/<br>2011 | W.P.(Crl.) No. 195/2011                                   | ASSOCIATION FOR PROTECTION OF CIVIL<br>RIGHTS Vs. THE STATE OF BIHAR AND ORS.  | Criminal Law-PIL related to the subject<br>category(15P)                     |
| 285 | 26943/<br>2011 | C.A. No. 982-997/2013                                     | J.B. SUHAIL AND ANR. .ETC .ETC Vs.<br>GOVERNMENT OF KARNATAKA AND ORS. .ETC<br>.ETC  | Land Acquisition and Requisition-PIL related to<br>the subject category(30P) |

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| 286 | 28531/<br>2011 | C.A. No. 979-980/2013                                   | NANDI INFRASTRUCTURE CORRIDOR<br>ENTERPRISES LTD. Vs. H.K.PATABHIRAMAN                           | Land Acquisition and Requisition-PIL related to<br>the subject category(30P) |
| 287 | 29333/<br>2011 | C.A. No. 753/2013                                       | M.PONNUSWAMI Vs. STATE OF KARNATAKA  | Land Acquisition and Requisition-PIL related to<br>the subject category(30P) |
| 288 | 29993/<br>2011 | C.A. No. 762/2013                                       | MANORANJITHAM Vs. STATE OF KARNATAKA   | Land Acquisition and Requisition-PIL related to<br>the subject category(30P) |
| 289 | 30272/<br>2011 | CONMT.PET.(C) No.<br>16/2012 In W.P.(C) No.<br>365/2006 | INTERNATIONAL UNION OF FOOD AGR.. Vs.<br>UNION OF INDIA MINISTRY OF LAW AND JUSTICE<br>SECRETARY | Contempt of Court-PIL related to the subject<br>category(14P)                |
| 290 | 31191/<br>2011 | W.P.(C) No. 434/2011                                    | AMIT KUMAR Vs. STATE OF UTTAR PRADESH<br>AND ORS.  | Indirect Taxation-PIL related to the subject<br>category(24P)                |
| 291 | 31252/<br>2011 | C.A. No. 954/2013                                       | VIDYA N SAMPANGI Vs. NANDI<br>INFRASTRUCTURE CORRIDOR ENTERPRISE LTD.                            | Land Acquisition and Requisition-PIL related to<br>the subject category(30P) |
| 292 | 32204/<br>2011 | C.A. No. 768-775/2013                                   | GEETHA S. MALLI Vs. THE STATE OF<br>KARNATAKA  | Land Acquisition and Requisition-PIL related to<br>the subject category(30P) |

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| 293 | 32817/<br>2011 | W.P.(C) No. 464/2011      | COMMON CAUSE Vs. UNION OF INDIA<br>DEPARTMENT OF ATOMIC ENERGY                                    | Environmental Laws-PIL related to the subject<br>matter(20P)  |
| 294 | 33301/<br>2011 | SLP(C) No. 9775-9776/2012 | SHANTI LAL AGRAWAL Vs. THE STATE OF<br>MADHYA PRADESH   | Land Acquisition and Requisition-PIL related to<br>the subject category(30P)  |
| 295 | 33472/<br>2011 | C.A. No. 8812/2017        | MAHILA VIKAS SANSTHA WARDHA Vs.<br>TAHSILDAR WARDHA .   | Housing and Building-Municipal Laws-Housing<br>and building permits, slums<br>rehabilitation, demolition, encroachment/<br>removal of encroachment, sealing and urban<br>planning-PIL related to the subject<br>category(23P) |
| 296 | 33766/<br>2011 | W.P.(C) No. 493/2011      | JAGANNATH SINGH Vs. STATE OF UTTAR<br>PRADESH AND ORS.  | Land Acquisition and Requisition-PIL related to<br>the subject category(30P)  |
| 297 | 33936/<br>2011 | C.A. No. 975/2013         | NANDI INFRASTRUCTURE CORRIDOR<br>ENTERPRISES LTD. Vs. K.SUKUMARAN                                 | Land Acquisition and Requisition-PIL related to<br>the subject category(30P)  |
| 298 | 34521/<br>2011 | C.A. No. 4429/2012        | LORD KRISHNA SUGAR MILLS LTD. Vs. STATE OF<br>U.P. .  | Others-Other PIL matters(48P)   |
| 299 | 36341/<br>2011 | SLP(CrI) No. 150/2012     | SHRAMJEEVI MAHILA SAMITI Vs. STATE OF NCT<br>OF DELHI   | Criminal Law-PIL related to the subject<br>category(15P)  |
| 300 | 38072/<br>2011 | C.A. No. 8141/2012        | SANJIV GAJANAN PUNALEKAR Vs. UNION OF<br>INDIA .  | Others-Other PIL matters(48P)   |
| 301 | 39304/<br>2011 | C.A. No. 6736/2013        | ALAKNANDA HYDRO POWER CO. LTD THROUGH<br>ITS AUTHORISED SIGNATORY MR. S. DHAWAN<br>Vs. ANUJ JOSHI | Environmental Laws-PIL related to the subject<br>matter(20P)  |
| 302 | 60036/<br>2011 | T.C.(C) No. 39/2011       | CENTRE FOR ENVIRONMENT PROT Vs. UNION OF<br>INDIA   | Others-Other PIL matters(48P)   |
| 303 | 60068/<br>2011 | T.C.(C) No. 52/2011       | YOUTH FOR EQUALITY Vs. UNION OF INDIA   | Educational Institutions - Admission,<br>Management, Grant, Recognition-PIL related to<br>the subject category(17P)   |
| 304 | 60076/<br>2011 | T.C.(C) No. 53/2011       | PAN-IIM ALUMNI ASSOCN. (PAN-IIM AA) Vs.<br>UNION OF INDIA   | Educational Institutions - Admission,<br>Management, Grant, Recognition-PIL related to<br>the subject category(17P)   |
| 305 | 60154/<br>2011 | T.C.(C) No. 85/2011       | RANMAT SINGH MARAVI Vs. THE STATE OF<br>MADHYA PRADESH  | Environmental Laws-Three Judge Matter(20P_3jj)  |
| 306 | 60165/<br>2011 | T.C.(C) No. 87/2011       | KALLU SINGH Vs. UNION OF INDIA .  | Environmental Laws-Three Judge Matter(20P_3jj)  |

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|     | 2011           |  |  |   |
| 307 | 1056/2<br>012  | W.P.(C) No. 33/2012                                      | SWASTHYA ADHIKAR MANCH, INDORE Vs.<br>UNION OF INDIA   | Others-Other PIL matters(48P)   |
| 308 | 2307/2<br>012  | CONMT.PET.(C) No.<br>37/2012 In SLP(C) No.<br>16308/2007 | ANKUR GUTKA Vs. INDIAN ASTHMA CARE<br>SOCIETY  | Others-Other PIL matters(48P)   |
| 309 | 3002/2<br>012  | W.P.(C) No. 76/2012                                      | ANTONIO D. GAUNCAR Vs. THE STATE OF GOA  | Environmental Laws-PIL related to the subject<br>matter(20P)  |
| 310 | 5448/2<br>012  | W.P.(C) No. 79/2012                                      | ANAND RAI AND ORS. Vs. MADHYA PRADESH<br>AND ORS.  | Others-Other PIL matters(48P)   |
| 311 | 6197/2<br>012  | C.A. No. 8757-8758/2012                                  | ASHOK KUMAR . Vs. MAHESH BHARDWAJ .  | Land Acquisition and Requisition-PIL related to<br>the subject category(30P)  |
| 312 | 6203/2<br>012  | C.A. No. 8755-8756/2012                                  | KAPTAN SINGH Vs. STATE OF M.P. .   | Land Acquisition and Requisition-PIL related to<br>the subject category(30P)  |
| 313 | 6252/2<br>012  | W.P.(C) No. 112/2012                                     | COLLIERY MAZDOOR SABHA OF INDIA Vs.<br>UNION OF INDIA AND ORS.   | Mines Minerals, Mining leases-Three Judge<br>Matter(33P_3jj)  |
| 314 | 8736/2<br>012  | C.A. No. 1618/2024                                       | JAMSHEED KANGA (DEAD) Vs. THE STATE<br>OF MAHARASHTRA THROUGH ITS<br>SECRETARY, DEPARTMENT OF URBAN<br>DEVELOPMENT | Housing and Building-Municipal Laws-Housing<br>and building permits, slums<br>rehabilitation, demolition, encroachment/<br>removal of encroachment, sealing and urban<br>planning-PIL related to the subject<br>category(23P) |
| 315 | 10435/<br>2012 | C.A. No. 5383/2015                                       | GAGAN S SETHI Vs. STATE OF GUJARAT .   | Others-Other PIL matters(48P)   |
| 316 | 11759/<br>2012 | W.P.(C) No. 218/2012                                     | BANGLAR MANABADHIKAR SURAKSHA MANCH<br>Vs. UNION OF INDIA AND ORS.   | Criminal Law-PIL related to the subject<br>category(15P)  |
| 317 | 12335/<br>2012 | W.P.(CrI.) No. 59/2012                                   | YESHWANTH SHENOY Vs. UNION OF INDIA  | Criminal Law-PIL related to the subject<br>category(15P)  |
| 318 | 12402/<br>2012 | C.A. No. 14780-14781/2024                                | HAZRAT MOHD. AFZALS KHAN'S MEMORIAL<br>SOCIETY Vs. MILIND RAMAKANT EKBOTE  | Environmental Laws-PIL related to the subject<br>matter(20P)  |
| 319 | 12721/<br>2012 | C.A. No. 4188/2014                                       | BIRENDRA KAUR Vs. UNION OF INDIA   | Others-Other PIL matters(48P)   |
| 320 | 13172/<br>2012 | S.L.P.(C)...CC No. 8873-<br>8874/2012                    | H.K. PATTABHIRAMAN AND ANR. Vs. THE STATE<br>OF KARNATAKA AND ORS.   | Land Acquisition and Requisition-PIL related to<br>the subject category(30P)  |

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| 321 | 13561/<br>2012 | C.A. No. 9446/2013          | C.P. SIVADASAN NAIR Vs. UNION OF INDIA .   | Others-Other PIL matters(48P)  |
| 322 | 14106/<br>2012 | SLP(C) No. 14124-14125/2012 | THE STATE OF GUJARAT Vs. SHREE YOGKHEM FNDN. FOR HUMAN DIGNITY                                       | Service Laws-PIL related to the subject category(43P)  |
| 323 | 14333/<br>2012 | C.A. No. 3443-3445/2017     | DAANISH PUBLICATIONS PVT.LTD. Vs. STATE OF KARNATAKA & ORS. ETC. ETC.                                | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 324 | 15237/<br>2012 | C.A. No. 159/2013           | APARAJITA SHARMA Vs. THE UNION OF INDIA  | Others-Other PIL matters(48P)  |
| 325 | 16865/<br>2012 | W.P.(C) No. 259/2012        | UNITED FRONT FOR DALIT CHRISTIAN RIGHTS Vs. MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT AND ANR.      | Others-Three Judge Matter(48P_3jj)   |
| 326 | 16939/<br>2012 | W.P.(C) No. 243/2012        | SWAJAN AND ANR. Vs. UNION OF INDIA AND ORS.  | Others-Other PIL matters(48P)  |
| 327 | 20311/<br>2012 | SLP(C) No. 20043-20044/2012 | GURCHARAN SINGH PHERURAI Vs. STATE OF PUNJAB .   | Criminal Law-PIL related to the subject category(15P)  |
| 328 | 20376/<br>2012 | W.P.(C) No. 295/2012        | S.RAJASEEKARAN Vs. UNION OF INDIA AND ORS.   | Motor Vehicle Laws - Permits, licenses and others-PIL related to the subject category(34P)   |
| 329 | 21946/<br>2012 | SLP(C) No. 22377/2012       | CHITTORGARH PATTHAR UTPADHAK SEWA SAMITI Vs. BHANWAR SINGH AND ORS.                                  | Mines Minerals, Mining leases-PIL related to the subject category(33P)   |
| 330 | 22232/<br>2012 | C.A. No. 6028-6029/2012     | STATE OF KERALA Vs. BASIL ATTIPETTI .  | Others-Other PIL matters(48P)  |
| 331 | 23132/<br>2012 | SLP(C) No. 21211/2012       | BIRLA CORPORATION LIMITED Vs. BHANWAR SINGH AND ORS.   | Mines Minerals, Mining leases-PIL related to the subject category(33P)   |
| 332 | 23160/<br>2012 | C.A. No. 556-557/2024       | OOTY HOTEL ASSOCIATION (REGN. NO. K.A. NO. 155 OF 2010) AND ANR. Vs. THE STATE OF KARNATAKA AND ORS. | Motor Vehicle Laws - Permits, licenses and others-PIL related to the subject category(34P)   |
| 333 | 24524/<br>2012 | SLP(C) No. 23551/2012       | J.K.WHITE CEMENT WORKS Vs. BHANWAR SINGH AND ORS.  | Mines Minerals, Mining leases-PIL related to the subject category(33P)   |
| 334 | 25283/<br>2012 | C.A. No. 6613/2014          | NISVARTH RESIDENTS WELFARE ASSOCIATION (R) Vs. THE STATE OF KARNATAKA                                | Mines Minerals, Mining leases-PIL related to the subject category(33P)   |

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| 335 | 25545/<br>2012 | C.A. No. 8689-8692/2012     | M/S. JAI PARKASH ASSOCIATES LTD. Vs. HIM PRIVESH ENVIRONMENT PROTECTION SOCIETY                | Environmental Laws-PIL related to the subject matter(20P)  |
| 336 | 25658/<br>2012 | W.P.(C) No. 459/2012        | AVISHEK GOENKA Vs. UNION OF INDIA  | Others-Other PIL matters(48P)  |
| 337 | 25975/<br>2012 | C.A. No. 6026-6027/2012     | SEC.ALL INDIA LAWYERS UNION ETC. Vs. ADV.BASIL ATTIPPETTI AND ORS. ETC.                        | Others-Other PIL matters(48P)  |
| 338 | 26506/<br>2012 | SLP(C) No. 24673/2012       | ADHOI VISHA OSWAL MURTI PUJAK JAIN SANGH THROUGH ITS TRUSTEE AMRITLAL Vs. KHETSHI HIRJI SHAH . | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 339 | 26507/<br>2012 | SLP(C) No. 24672/2012       | ADHOI VISHA OSWAL MURTI PUJAK JAIN SANGH Vs. STATE OF GUJARAT .                                | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 340 | 26508/<br>2012 | SLP(C) No. 24898/2012       | ADHOI VISHA OSHWAL MURTI PUJAK JAIN SANGH Vs. KHETSHI HIRJI SHAH                               | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 341 | 26522/<br>2012 | C.A. No. 1617/2024          | JAMSHEED KANGA (DEAD) Vs. STATE OF MAHARASHTRA .   | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 342 | 26689/<br>2012 | SLP(C) No. 25065-25067/2012 | SHRI ADHOI SOCIAL GROUP Vs. KHETSHI HIRJI SHAH   | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban   |

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|     |            |                                     |  | planning-PIL related to the subject category(23P)  |
| 343 | 26823/2012 | SLP(C) No. 25069-25070/2012         | CHARLA MANDAL OF MUMBAI . Vs. KHETSHI HIRJI SHAH                       | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 344 | 27487/2012 | SLP(C) No. 25186/2012               | SHEKHAR PRASAD JAIN AND ORS. Vs. BHANWAR SINGH AND ORS.                | Mines Minerals, Mining leases-PIL related to the subject category(33P)   |
| 345 | 27512/2012 | S.L.P.(C)...CC No. 14752-14753/2012 | H.K.VOHRA Vs. UNION OF INDIA   | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 346 | 28725/2012 | W.P.(CrI.) No. 120/2012             | MANOHAR LAL SHARMA Vs. THE PRINCIPAL SECRETARY                         | Criminal Law-Three Judge Matter(15P_3jj)   |
| 347 | 29000/2012 | W.P.(CrI.) No. 129/2012             | EXTRA JUDICIAL EXECUTION VICTIM AND ANR. Vs. UNION OF INDIA AND ORS.   | Criminal Law-PIL related to the subject category(15P)  |
| 348 | 29161/2012 | W.P.(C) No. 380/2012                | BHANTE ARYA NAGARJUN SHURAI SASAI AND ANR. Vs. UNION OF INDIA AND ORS. | Public Trust, Religious Endowments, Waqfs-PIL related to the subject category(38P)   |
| 349 | 30296/2012 | SLP(C) No. 29698/2012               | RAJMAL JAIN AND ORS. Vs. BHANWAR SINGH AND ORS.                        | Mines Minerals, Mining leases-PIL related to the subject category(33P)   |
| 350 | 30363/2012 | SLP(C) No. 31905/2013               | KIRAN DEVI Vs. BHANWAR SINGH AND ORS.                                  | Mines Minerals, Mining leases-PIL related to the subject category(33P)   |
| 351 | 30364/2012 | SLP(C) No. 31724/2012               | MOHD.SADDIQ ARIF KHAN Vs. BHANWAR SINGH AND ORS.                       | Mines Minerals, Mining leases-PIL related to the subject category(33P)   |
| 352 | 30548/2012 | C.A. No. 7547/2012                  | SURESH KALMADI Vs. RAHUL MEHRA   | Others-Other PIL matters(48P)  |
| 353 | 30999/2012 | W.P.(C) No. 407/2012                | CENTRE FOR PUBLIC INTEREST LITIGATION Vs. UNION OF INDIA               | Environmental Laws-PIL related to the subject matter(20P)  |
| 354 | 31586/2012 | W.P.(C) No. 445/2012                | DR. TH. SURESH SINGH Vs. UNION OF INDIA                                | Armed Forces and ParaMilitary Forces-PIL related to the subject category(4P)   |

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| 355 | 31669/<br>2012 | SLP(C) No. 28716/2012         | M/S MSS FOOD PROCESSORS Vs. STATE OF MAHARASHTRA .   | Others-Other PIL matters(48P)  |
| 356 | 32067/<br>2012 | W.P.(C) No. 435/2012          | GOA FOUNDATION Vs. UNION OF INDIA .  | Mines Minerals, Mining leases-PIL related to the subject category(33P)   |
| 357 | 32204/<br>2012 | SLP(C) No. 32162/2012         | M/S MSS FOOD PROCESSORS Vs. THE STATE OF UTTAR PRADESH   | Others-Other PIL matters(48P)  |
| 358 | 32331/<br>2012 | SLP(C) No. 32163/2012         | PRABHU AASTHA ENTERPRISE PVT LTD Vs. THE STATE OF UTTAR PRADESH                                  | Others-Other PIL matters(48P)  |
| 359 | 33192/<br>2012 | W.P.(C) No. 463/2012          | COMMON CAUSE AND ORS Vs. UNION OF INDIA AND ORS.   | Criminal Law-Three Judge Matter(15P_3jj)   |
| 360 | 33529/<br>2012 | SLP(C) No. 17517/2013         | KHETSI MEGHJI SHAH (CHARALA) Vs. STATE OF GUJARAT .  | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 361 | 33534/<br>2012 | SLP(C) No. 17522/2013         | ADHOI PANJARAPOL Vs. STATE OF GUJARAT .  | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 362 | 35733/<br>2012 | S.L.P.(C)...CC No. 20047/2012 | SHOAIB IQBAL Vs. SS SAI BABA OM JEE @ SS OMJI .  | Others-Other PIL matters(48P)  |
| 363 | 35853/<br>2012 | W.P.(C) No. 515/2012          | BANWARILAL BHAGWANDAS PUROHIT Vs. UNION OF INDIA   | Criminal Law-Three Judge Matter(15P_3jj)   |
| 364 | 37293/<br>2012 | W.P.(C) No. 498/2012          | NAGENDRA KUMAR SAHOO Vs. UNION OF INDIA AND ORS.   | Mines Minerals, Mining leases-PIL related to the subject category(33P)   |
| 365 | 37568/<br>2012 | SLP(C) No. 36875/2012         | BHAROSI LAL JATAV Vs. THE STATE OF RAJASTHAN STATE OF RAJASTHAN AND ORS. THROUGH CHIEF SECRETARY | Mines Minerals, Mining leases-PIL related to the subject category(33P)   |
| 366 | 37671/<br>2012 | SLP(C) No. 37969/2012         | ELECTION COMMISSIONER Vs. BHAGYODAY JANPARISHAD .  | Election and delimitation laws-PIL related to the subject category(18P)  |
| 367 | 38049/<br>2012 | SLP(C) No. 35290/2012         | ELECTION COMMISSION OF INDIA Vs. GUJARAT CHAMBER OF COMMERCE AND                                 | Election and delimitation laws-PIL related to the  |

|     | 2012           |                           | INDUSTRIES  | subject category(18P)  |
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| 368 | 38382/<br>2012 | C.A. No. 11938/2016       | REENA BANERJEE Vs. GOVT. OF NCT OF DELHI .                      | Persons with Disabilities Act, 2016 and Mental Health Care Act, 2017-PIL related to the subject category(36P)  |
| 369 | 38766/<br>2012 | C.A. No. 17902-17905/2017 | VIJAY KUMAR Vs. KARTAR SINGH                                    | Educational Institutions - Admission, Management, Grant, Recognition-PIL related to the subject category(17P)  |
| 370 | 39645/<br>2012 | C.A. No. 7481/2014        | BHARTIYA VIDYA BHAVAN MUNSHI SADAN Vs. SURENDRA RAMLAL TIWARI . | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 371 | 40715/<br>2012 | SLP(C) No. 39993/2012     | VEER CHAND Vs. THE STATE OF HARYANA                             | Land Laws, Agricultural tenancy, Land Revenue-PIL related to the subject category(31P)   |
| 372 | 40716/<br>2012 | SLP(C) No. 4524/2013      | RAJESH KHANNA Vs. STATE OF HARYANA                              | Land Laws, Agricultural tenancy, Land Revenue-PIL related to the subject category(31P)   |
| 373 | 42364/<br>2012 | SLP(C) No. 975/2013       | KASHI PRASAD YADAV Vs. UNION OF INDIA                           | Environmental Laws-PIL related to the subject matter(20P)  |
| 374 | 42374/<br>2012 | W.P.(C) No. 565/2012      | NIPUN SAXENA Vs. UNION OF INDIA                                 | Motor Vehicle Laws - Permits, licenses and others- Three Judge Matter(34P_3jj)   |
| 375 | 42410/<br>2012 | SLP(C) No. 973/2013       | MAMTA SINGH Vs. UNION OF INDIA                                  | Environmental Laws-PIL related to the subject matter(20P)  |
| 376 | 42626/<br>2012 | W.P.(C) No. 568/2012      | PROMILLA SHANKER Vs. UNION OF INDIA AND ANR.                    | Criminal Law-PIL related to the subject category(15P)  |
| 377 | 60208/<br>2012 | T.C.(C) No. 89/2012       | CENTRE FOR PIL DELHI Vs. UNION OF INDIA                         | Environmental Laws-PIL related to the subject matter(20P)  |
| 378 | 60255/<br>2012 | T.C.(C) No. 95/2012       | DHARAMPAL SATYAPAL LTD. Vs. UNION OF INDIA                      | Others-Other PIL matters(48P)  |
| 379 | 60256/<br>2012 | T.C.(C) No. 96/2012       | SARVA SEVA SANGH . Vs. UNION OF INDIA                           | Others-Other PIL matters(48P)  |
| 380 | 60257/<br>2012 | T.C.(C) No. 97/2012       | POONA SALT MERCHANT ASSOCIATION Vs. UNION OF INDIA              | Others-Other PIL matters(48P)  |

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| 381 | 47/2013   | W.P.(CrI.) No. 1/2013     | OMIKA DUBEY Vs. UNION OF INDIA AND ORS.  | Criminal Law-PIL related to the subject category(15P)   |
| 382 | 112/2013  | SLP(C) No. 4165-4166/2013 | AMARCHAND UPADHYAY Vs. UNION OF INDIA  | Others-Other PIL matters(48P)   |
| 383 | 710/2013  | W.P.(C) No. 22/2013       | VASUNDHARA PATHAK MASOODI AND ORS. Vs. UNION OF INDIA AND ORS.   | Criminal Law-PIL related to the subject category(15P)   |
| 384 | 812/2013  | SLP(C) No. 1428/2013      | KAMLESH VERMA Vs. THE UNION OF INDIA   | Environmental Laws-PIL related to the subject matter(20P)                                     |
| 385 | 1186/2013 | SLP(C) No. 4223/2013      | ANUPMA SINGH Vs. C.B.I. .  | Environmental Laws-PIL related to the subject matter(20P)                                     |
| 386 | 1278/2013 | SLP(C) No. 1349/2013      | BHARAT SANCHAR NIGAM LTD. Vs. JUSTICE I.S. ISRANI(RETD) .  | Telegraph & Telecom Laws-PIL related to the subject category(45P)                             |
| 387 | 1453/2013 | C.A. No. 1084/2017        | M/S. TARA HEALTH FOODS LTD Vs. BIPAN SHARMA ADVOCATE   | Company Law, Sick Industries including Disinvestment-PIL related to the subject category(10P) |
| 388 | 1707/2013 | C.A. No. 2755/2015        | K.B. SHINIVASREDDY DEAD THROUGH LRS Vs. JOGHADE VEERASHAPPA .  | Land Laws, Agricultural tenancy, Land Revenue-PIL related to the subject category(31P)        |
| 389 | 1930/2013 | SLP(C) No. 3961/2013      | CELLULAR OPERATORS ASSOCIATION OF INDIA A SOCIETY REGD. UNDER THE INDIAN SOCIETIES ACT Vs. THE STATE OF RAJASTHAN AND ORS. AND ORS. DEPARTMENT OF URBAN AND HOUSING DEVELOPMENT THR. SECRETARY | Telegraph & Telecom Laws-PIL related to the subject category(45P)                             |
| 390 | 1959/2013 | SLP(C) No. 4042/2013      | CELLULLAR OPERATORS ASSO.OF INDIA A SOCIETY REGD. UNDER THE INDIAN SOCIETIES ACT Vs. JUSTICE I.S. ISRANI (RETD) .  | Telegraph & Telecom Laws-PIL related to the subject category(45P)                             |

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| 391 | 1980/2<br>013  | SLP(C) No. 4039/2013    | TOWER AND INFRASTRUCTURE PROVIDERS ASSOCIATION Vs. JUSTICE I.S. ISRANI (RETD.) . | Telegraph & Telecom Laws-PIL related to the subject category(45P)  |
| 392 | 2052/2<br>013  | SLP(C) No. 3943/2013    | ASSOCIATION OF UNIFIED TELECOM SERVICES (AUSPI) Vs. STATE OF RAJASTHAN           | Telegraph & Telecom Laws-PIL related to the subject category(45P)  |
| 393 | 3634/2<br>013  | W.P.(C) No. 87/2013     | VIVEK DUTT Vs. UNION OF INDIA AND ORS.   | Others-Other PIL matters(48P)  |
| 394 | 4204/2<br>013  | W.P.(C) No. 107/2013    | SHAKTI PRASAD NAYAK Vs. UNION OF INDIA AND ORS.                                  | Environmental Laws-PIL related to the subject matter(20P)  |
| 395 | 5917/2<br>013  | W.P.(C) No. 177/2013    | KAMLESH VASWANI Vs. UNION OF INDIA AND ORS.                                      | Intellectual Property Rights Law and Information Technology-PIL related to the subject matter(27P)   |
| 396 | 8020/2<br>013  | W.P.(C) No. 148/2013    | DR. MANJU DANG Vs. UNION OF INDIA  | Criminal Law-PIL related to the subject category(15P)  |
| 397 | 8232/2<br>013  | W.P.(C) No. 147/2013    | VISHNU PRODUCTS Vs. UNION OF INDIA AND ORS.                                      | Others-Other PIL matters(48P)  |
| 398 | 10367/<br>2013 | C.A. No. 3104/2017      | ASHOK MARUTI RAWOOT Vs. THE STATE OF MAHARASHTRA                                 | Land Acquisition and Requisition-PIL related to the subject category(30P)  |
| 399 | 11917/<br>2013 | SLP(C) No. 18111/2013   | STATE OF ORISSA Vs. GIRDHARI MISHRA .  | Compensation-PIL related to the subject category(11P)  |
| 400 | 13008/<br>2013 | SLP(C) No. 27609/2013   | YASHWANT AHIRE Vs. UNION OF INDIA .  | Banking-PIL related to the subject category(6P)  |
| 401 | 14439/<br>2013 | W.P.(C) No. 317/2013    | SARFRAJ MULLA AND ORS. Vs. UNION OF INDIA AND ORS. MINISTRY OF HOME AFFAIRS      | Service Laws-PIL related to the subject category(43P)  |
| 402 | 14443/<br>2013 | W.P.(C) No. 283/2013    | PRAKASH SINGH AND ANR. Vs. UNION OF INDIA AND ANR.                               | Criminal Law-Three Judge Matter(15P_3jj)   |
| 403 | 14974/<br>2013 | C.A. No. 4688-4690/2013 | INSTITUTE OF EDUCATION AND SOCIAL WELFARE Vs. ARUNANGSHU CHAKRABORTY             | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 404 | 15166/<br>2013 | W.P.(C) No. 286/2013    | AMICUS CURIE (HARISH N. SALVE) Vs. UNION OF INDIA                                | Service Laws-Three Judge Matter(43P_3jj)   |
| 405 | 15432/<br>2013 | W.P.(C) No. 430/2013    | M. KARUNANIDHI (DIED) Vs. UNION OF INDIA   | Others-Other PIL matters(48P)  |

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|     | 2013       |                             | AND ORS. CABINET SECRETARIAT  |  |
| 406 | 15520/2013 | W.P.(CrI.) No. 90/2013      | FIGHT FOR HUMAN RIGHTS Vs. UNION OF INDIA   | Criminal Law-PIL related to the subject category(15P)  |
| 407 | 15660/2013 | C.A. No. 265/2015           | SOCIAL JURIST, A CIVIL RIGHTS GROUP Vs. GOVT. OF NATIONAL CAPITAL TERRITORY OF DELHI ETC. CHIEF SECRETARY             | Educational Institutions - Admission, Management, Grant, Recognition-PIL related to the subject category(17P)  |
| 408 | 16871/2013 | W.P.(C) No. 331/2013        | ARVINDER KAUR Vs. UNION OF INDIA  | Others-Other PIL matters(48P)  |
| 409 | 17070/2013 | C.A. No. 7020-7021/2013     | STATE OF MAHARASHTRA ETC. Vs. NARESH GANGARAM GOSAVI  | Educational Institutions - Admission, Management, Grant, Recognition-PIL related to the subject category(17P)  |
| 410 | 17197/2013 | W.P.(C) No. 335/2013        | AMICUS CURIAE (PRAKASH SINGH) Vs. UNION OF INDIA  | Service Laws-Three Judge Matter(43P_3jj)   |
| 411 | 17318/2013 | W.P.(CrI.) No. 138/2013     | DHARAMPAL Vs. STATE OF HARYANA AND ORS.   | Criminal Law-PIL related to the subject category(15P)  |
| 412 | 18483/2013 | C.A. No. 10426/2024         | U.O.I. Vs. SARYU ROY  | Original Suits in Supreme Court / disputes Inter-State Water disputes-PIL related to the subject category(35P) |
| 413 | 18545/2013 | W.P.(C) No. 406/2013        | IN RE-INHUMAN CONDITIONS IN 1382 PRISONS Vs. .  | Others-Other PIL matters(48P)  |
| 414 | 20173/2013 | C.A. No. 10710/2017         | BASAVESHWARA MAHA VIDYA SAMSTHE Vs. ASHOK KUMAR D   | Civil Law-PIL related to the subject category(9P)  |
| 415 | 20228/2013 | W.P.(C) No. 572/2013        | CONSUMER ONLINE FOUNDATION Vs. UNION OF INDIA AND ORS.  | Others-Other PIL matters(48P)  |
| 416 | 20230/2013 | W.P.(C) No. 513/2013        | GURUDAS DASGUPTA AND ANR. Vs. UNION OF INDIA AND ORS.   | Energy Laws - Electricity, Petroleum, Oil and Natural Gas -PIL related to the subject matter(19P)              |
| 417 | 20818/2013 | SLP(C) No. 21634/2013       | M/S. VIRAJ CONSTRUCTIONS PVT. LTD Vs. PREM SHANKER  | Land Laws, Agricultural tenancy, Land Revenue-PIL related to the subject category(31P)                         |
| 418 | 21347/2013 | SLP(C) No. 22885-22886/2013 | DUNGAR SINGH Vs. STATE OF HIMACHAL PRADESH GOVERNMENT OF HIMACHAL PRADESH THROUGH ADDITIONAL CHIEF SECRETARY (FOREST) | Rent Control and Public Premises (Eviction) Act-PIL related to the subject category(41P)                       |
| 419 | 21885/2013 | SLP(C) No. 29329-29330/2013 | KAMAL DEY Vs. CRICKET ASSOCIATION OF BENGAL AND ORS.  | Others-Other PIL matters(48P)  |
| 420 | 22694/     | SLP(C) No. 24658-24667/2013 | RAJENDER KUMAR KHAMPA Vs. THE STATE OF  | Rent Control and Public Premises (Eviction)  |

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|     | 2013           |                         | HIMACHAL PRADESH  | Act-PIL related to the subject category(41P)  |
| 421 | 23502/<br>2013 | W.P.(C) No. 618/2013    | ANTARRASHTRIYA MANAV ADHIKAAR<br>NIGRAANI PARISHAD Vs. UNION OF INDIA     | Educational Institutions - Admission,<br>Management, Grant, Recognition-PIL related to<br>the subject category(17P)   |
| 422 | 23558/<br>2013 | SLP(C) No. 35427/2013   | SUKHPAL SINGH KHAIRA Vs. STATE OF PUNJAB                                  | Others-Other PIL matters(48P)   |
| 423 | 23642/<br>2013 | W.P.(C) No. 676/2013    | SANJEEB PANIGRAHI Vs. UNION OF INDIA                                      | Educational Institutions - Admission,<br>Management, Grant, Recognition-PIL related to<br>the subject category(17P)   |
| 424 | 23855/<br>2013 | W.P.(C) No. 814/2013    | MANAV VIKAS SEWA SAMITI Vs. UNION OF<br>INDIA AND ORS.                    | Public Trust, Religious Endowments, Waqfs-PIL<br>related to the subject category(38P)   |
| 425 | 24114/<br>2013 | C.A. No. 4235/2014      | BOARD OF CONTROL FOR CRICKET IN INDIA Vs.<br>CRICKET ASSOCIATION OF BIHAR | Lotteries, betting, gambling-PIL related to the<br>subject category(32P)  |
| 426 | 24636/<br>2013 | C.A. No. 3634-3635/2015 | BRAHMANI MATAJI SEVA SAMITI Vs. STATE OF<br>GUJARAT                       | Housing and Building-Municipal Laws-Housing<br>and building permits, slums rehabilitation,<br>demolition, encroachment/ removal of<br>encroachment, sealing and<br>urban planning-PIL related to the subject<br>category(23P) |
| 427 | 24689/<br>2013 | C.A. No. 7022/2013      | NARESH GANGARAM GOSAVI Vs. CHEMBUR<br>ENGLISH SCHOOL                      | Educational Institutions - Admission,<br>Management, Grant, Recognition-PIL related to<br>the subject category(17P)   |
| 428 | 24690/<br>2013 | W.P.(C) No. 686/2013    | NARESH GANGARAM GOSAVI Vs. DEPT OF<br>SOCIAL WELFARE STATE OF MAHARASH    | Educational Institutions - Admission,<br>Management, Grant, Recognition-PIL related to<br>the subject category(17P)   |
| 429 | 25310/<br>2013 | C.A. No. 5453/2014      | SATISH CHANDRA VERMA Vs. SAMJI LADHA AND<br>ORS.                          | Criminal Law-PIL related to the subject<br>category(15P)  |
| 430 | 25454/<br>2013 | W.P.(C) No. 728/2013    | COMMON CAUSE Vs. UNION OF INDIA   | Energy Laws - Electricity, Petroleum, Oil and<br>Natural Gas -PIL related to the subject<br>matter(19P)   |
| 431 | 25726/<br>2013 | C.A. No. 4236/2014      | CRICKET ASS. OF BIHAR Vs. BOARD OF CONT.<br>FOR CKT. IN INDIA             | Lotteries, betting, gambling-PIL related to the<br>subject category(32P)  |
| 432 | 25923/<br>2013 | W.P.(C) No. 832/2013    | ARUP BRAHMACHARI @ SWAMIJI Vs. UNION OF<br>INDIA                          | Public Trust, Religious Endowments, Waqfs-PIL<br>related to the subject category(38P)   |
| 433 | 26029/<br>2013 | W.P.(C) No. 768/2013    | M/S SATHYA GRANITES Vs. THE STATE OF                                      | Mines Minerals, Mining leases-Three Judge   |

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|     | 2013           |                       | KARNATAKA REP. BY ITS SECRETARY  | Matter(33P_3jj)   |
| 434 | 26530/<br>2013 | CrI.A. No. 1490/2015  | THE STATE OF ODISHA Vs. ARUN KUMAR<br>BUDHIA   | Criminal Law-PIL related to the subject<br>category(15P)  |
| 435 | 27859/<br>2013 | W.P.(C) No. 859/2013  | JAFFAR ULLAH Vs. U.O.I   | Others-Other PIL matters(48P)   |
| 436 | 28419/<br>2013 | W.P.(C) No. 880/2013  | COMMON CAUSE Vs. UNION OF INDIA  | Others-Other PIL matters(48P)   |
| 437 | 28684/<br>2013 | SLP(C) No. 28896/2013 | ANANYA EXPORTS PVT. LTD Vs. THE STATE OF<br>KARNATAKA AND ORS  | Mines Minerals, Mining leases-PIL related to the<br>subject category(33P)   |
| 438 | 29132/<br>2013 | C.A. No. 11928/2016   | MOOL PRAVAH AKHIL BHARAT NEPAL EKTA<br>SAMAJ Vs. THE STATE OF H.P.   | Civil Law-PIL related to the subject category(9P)   |
| 439 | 29546/<br>2013 | C.A. No. 12019/2014   | PACIFIC HOTEL SOLE PROPRIETOR SRI PANKAJ<br>NAGALIA Vs. KRISHNA DATTA  | Environmental Laws-PIL related to the subject<br>matter(20P)  |
| 440 | 31429/<br>2013 | W.P.(C) No. 921/2013  | SAMA-RESOURCE GROUP FOR WOMEN AND<br>HEALTH Vs. UNION OF INDIA   | Others-Other PIL matters(48P)   |
| 441 | 31868/<br>2013 | SLP(C) No. 38955/2013 | SAU ANU VINOD KHOBRAGADE Vs. THE STATE<br>OF MAHARASHTRA AND ORS.  | Mines Minerals, Mining leases-PIL related to the<br>subject category(33P)   |
| 442 | 31918/<br>2013 | C.A. No. 8978/2014    | TRIMURTY NAGAR(N.I.T) GROUND B.K.SAMITI<br>Vs. BHARTIYA VIDYA BHAVAN MUNSHI<br>SADAN   | Housing and Building-Municipal Laws-Housing<br>and building permits, slums<br>rehabilitation, demolition, encroachment/<br>removal of encroachment, sealing and urban<br>planning-PIL related to the subject<br>category(23P) |
| 443 | 32183/<br>2013 | W.P.(C) No. 1032/2013 | WILDLIFE CONSERVATION TRUST-RAJKOT Vs.<br>UNION OF INDIA   | Environmental Laws-PIL related to the subject<br>matter(20P)  |
| 444 | 32419/<br>2013 | C.A. No. 10900/2013   | NARAYANA MANDIRA SAMITI'S S.N.G.P,MUMBAI<br>Vs. STATE OF MAHARASHTRA .   | Educational Institutions - Admission,<br>Management, Grant, Recognition-PIL related to<br>the subject category(17P)   |
| 445 | 32554/<br>2013 | SLP(C) No. 34147/2013 | THE STATE OF MADHYA PRADESH NARMADA<br>VALLEY DEVELOPMENT AUTHORITY (NVDA)<br>THE PRINCIPAL SECRETARY Vs. COMMISSION<br>OF INQUIRY | Others-Three Judge Matter(48P_3jj)  |
| 446 | 33299/<br>2013 | W.P.(C) No. 931/2013  | VINEET DHANDA Vs. UNIONOF INDIA  | Others-Other PIL matters(48P)   |
| 447 | 34370/         | SLP(C) No. 29910/2014 | CITIZENS RESOURCE AND ACTION INITIATIVE  | Others-Other PIL matters(48P)   |

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|     | 2013       |                             | (CRANTI) Vs. THE STATE OF GUJARAT .   |   |
| 448 | 34398/2013 | C.A. No. 10442/2013         | DESH RAJ . Vs. STATE OF HIMACHAL PRADESH  | Habeas Corpus and Preventive Detention-PIL related to the subject category(22P)                               |
| 449 | 34945/2013 | SLP(C) No. 996/2014         | UNION OF INDIA Vs. JUSTICE I. S. ISRANI (RETD.) AND ORS.  | Telegraph & Telecom Laws-PIL related to the subject category(45P)   |
| 450 | 35120/2013 | SLP(C) No. 35505-35506/2013 | MAHATMA GANDHI UNIVERSITY OF MEDICAL AND TECHNOLOGY Vs. ADITYA SINGHAL AND ORS                        | Educational Institutions - Admission, Management, Grant, Recognition-PIL related to the subject category(17P) |
| 451 | 35121/2013 | SLP(C) No. 35001/2013       | MAHATMA GANDHI UNIVERSITY OF MEDICAL SCIENCES AND TECHNOLOGY RIICO Vs. SACHIN MEHTA .                 | Educational Institutions - Admission, Management, Grant, Recognition-PIL related to the subject category(17P) |
| 452 | 35972/2013 | W.P.(C) No. 984/2013        | TELANGANA VIKAS KENDRA Vs. UNION OF INDIA   | Others-Other PIL matters(48P)   |
| 453 | 36010/2013 | W.P.(Crl.) No. 202/2013     | IN RE: Vs. NEWS ITEM  | Criminal Law-PIL related to the subject category(15P)   |
| 454 | 36263/2013 | W.P.(Crl.) No. 4/2014       | KAMLESH VERMA Vs. UNION OF INDIA  | Criminal Law-PIL related to the subject category(15P)   |
| 455 | 38333/2013 | C.A. No. 11908/2014         | SATISH KUMAR DWIVEDI Vs. THE STATE OF UTTAR PRADESH   | Others-Other PIL matters(48P)   |
| 456 | 40980/2013 | S.L.P.(C)...CC No. 987/2014 | VEENA BODH Vs. STATE OF HIMACHAL PRADESH  | Rent Control and Public Premises (Eviction) Act-PIL related to the subject category(41P)                      |
| 457 | 60055/2013 | T.C.(C) No. 87/2013         | THE GOVERNMENT OF A.P. I AND CAD PROJECTS DEPARTMENT Vs. THE NATIONAL ENVIRONMENT APPELLATE AUTHORITY | Environmental Laws-PIL related to the subject matter(20P)   |
| 458 | 60072/2013 | T.C.(C) No. 54/2013         | SAYAN GUHA Vs. INDIAN INSTITUTE OF MNGT.CALCUTTA  | Educational Institutions - Admission, Management, Grant, Recognition-PIL related to the subject category(17P) |
| 459 | 60073/2013 | T.C.(C) No. 77/2013         | YOUTH FOR EQUILITY . Vs. UNION OF INDIA MINISTRY OF HUMAN RESOURCE DEVELOPMENT                        | Educational Institutions - Admission, Management, Grant, Recognition-PIL related to the subject category(17P) |
| 460 | 660/2014   | W.P.(C) No. 207/2014        | VISHNU ALLURI Vs. UNION OF INDIA  | Others-Other PIL matters(48P)   |
| 461 | 1504/2014  | W.P.(Crl.) No. 15/2014      | X Vs. SEC. GEN., SUPREME COURT OF INDIA   | Criminal Law-Three Judge Matter(15P_3jj)  |

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| 462 | 1523/2<br>014 | W.P.(C) No. 124/2014                               | K. SHRAVAN KUMAR Vs. THE BAR COUNCIL OF INDIA                                      | Bar Council, Bar Associations, Advocates, other professional bodies-PIL related to the subject category(7P) |
| 463 | 1949/2<br>014 | SLP(C) No. 1680/2015                               | M/S THERMAX LIMITED (SEZ UNIT) Vs. RANUBHA RAJMALJI JADEJA                         | Environmental Laws-PIL related to the subject matter(20P)   |
| 464 | 2135/2<br>014 | SLP(C) No. 1799/2014                               | OIL FIELD WAREHOUSE AND SERVICES LTD Vs. GAJUBHA (GAJENDRASINHA) BHIMJI JADEJA     | Environmental Laws-PIL related to the subject matter(20P)   |
| 465 | 2211/2<br>014 | W.P.(C) No. 162/2014                               | R. MANOHAR . Vs. UNION OF INDIA MINISTRY OF HOME AFFAIRS HOME SECRETARY            | Others-Other PIL matters(48P)   |
| 466 | 2244/2<br>014 | SLP(C) No. 3776/2014                               | STATE OF U.P Vs. RANJANA AGNIHOTRI .   | Criminal Law-PIL related to the subject category(15P)   |
| 467 | 2913/2<br>014 | W.P.(C) No. 167/2014                               | GURIA SWAYAM SEVI SANSTHAN Vs. UNION OF INDIA                                      | Others-Other PIL matters(48P)   |
| 468 | 3113/2<br>014 | W.P.(C) No. 171/2014                               | ALL INDIA ROAD NETWORK USERS ASSOCIATION Vs. UNION OF INDIA                        | Motor Vehicle Laws - Permits, licenses and others-PIL related to the subject category(34P)                  |
| 469 | 4663/2<br>014 | W.P.(C) No. 129/2014                               | INDIAN OIL OFFICERS ASSOCIATION AND ORS Vs. UNION OF INDIA AND ORS                 | Election and delimitation laws-PIL related to the subject category(18P)                                     |
| 470 | 5589/2<br>014 | CONMT.PET.(C) No. 235/2014 In W.P.(C) No. 310/1996 | PRAKASH SINGH Vs. DR. SHAMAL KUMAR SARKAR  | Service Laws-Three Judge Matter(43P_3jj)  |
| 471 | 5930/2<br>014 | W.P.(C) No. 166/2014                               | M. RAJAMOHAN REDDY Vs. UNION OF INDIA  | Others-Other PIL matters(48P)   |
| 472 | 5964/2<br>014 | W.P.(C) No. 161/2014                               | K. RAGHU RAMAKRISHNA RAJU Vs. UNION OF INDIA .                                     | Others-Other PIL matters(48P)   |
| 473 | 6084/2<br>014 | W.P.(C) No. 204/2014                               | COMMON CAUSE Vs. UNION OF INDIA  | Criminal Law-PIL related to the subject category(15P)   |
| 474 | 6247/2<br>014 | SLP(C) No. 5851-5852/2014                          | ADANI PORTS AND SPECIAL ECONOMIC ZONE LTD Vs. GAJUBA (GAJENDRASINH) BHIMAJI JADEJA | Environmental Laws-PIL related to the subject matter(20P)   |
| 475 | 6248/2<br>014 | SLP(C) No. 7369/2014                               | ADANI PORTS AND SPECIAL ECONOMIC ZONE LTD. Vs. RANUBHA RAJMALJI JADEJA             | Environmental Laws-PIL related to the subject matter(20P)   |
| 476 | 6295/2<br>014 | S.L.P.(C)...CC No. 5031-5032/2014                  | MANGNI RAM Vs. UNION OF INDIA THROUGH THE SECRETARY                                | Environmental Laws-PIL related to the subject matter(20P)   |
| 477 | 6747/2<br>014 | W.P.(C) No. 203/2014                               | M. GOPI KRISHNA Vs. UNION OF INDIA   | Others-Other PIL matters(48P)   |

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| 478 | 7318/2<br>014 | W.P.(C) No. 210/2014 | MANOHAR LAL SHARMA ADVOCATE Vs. UNION OF INDIA                       | Others-Other PIL matters(48P)   |
| 479 | 7418/2<br>014 | W.P.(C) No. 211/2014 | KARNATAKA TELUGU PRAJA SAMITHI Vs. UNION OF INDIA                    | Others-Other PIL matters(48P)   |
| 480 | 7431/2<br>014 | W.P.(C) No. 233/2014 | KALOOR JOSEPH Vs. UNION OF INDIA MINISTRY OF ROAD TRANSPORT HIGHWAYS | Motor Vehicle Laws - Permits, licenses and others-PIL related to the subject category(34P)        |
| 481 | 7433/2<br>014 | W.P.(C) No. 217/2014 | MATTEGUNTA RAMAKRISHNA Vs. UNION OF INDIA                            | Others-Other PIL matters(48P)   |
| 482 | 7504/2<br>014 | W.P.(C) No. 215/2014 | PENDURTHI VENKATESH Vs. UNION OF INDIA                               | Others-Other PIL matters(48P)   |
| 483 | 7689/2<br>014 | W.P.(C) No. 219/2014 | VUNDAVALLI ARUN KUMAR Vs. UNION OF INDIA                             | Others-Other PIL matters(48P)   |
| 484 | 7690/2<br>014 | W.P.(C) No. 223/2014 | MUPPALLA SUBBARAO Vs. UNION OF INDIA                                 | Others-Other PIL matters(48P)   |
| 485 | 7691/2<br>014 | W.P.(C) No. 224/2014 | RASTHRIYA PRAJA CONGRESS (SECULAR) Vs. UNION OF INDIA                | Others-Other PIL matters(48P)   |
| 486 | 7692/2<br>014 | W.P.(C) No. 218/2014 | K. PRABHAKAR RAJU Vs. UNION OF INDIA AND ANR.                        | Others-Other PIL matters(48P)   |
| 487 | 7703/2<br>014 | W.P.(C) No. 228/2014 | NALLARI KIRAN KUMAR REDDY Vs. UNION OF INDIA                         | Others-Other PIL matters(48P)   |
| 488 | 7712/2<br>014 | W.P.(C) No. 225/2014 | RAYAPATI SAMBASIVA RAO Vs. UNION OF INDIA                            | Others-Other PIL matters(48P)   |
| 489 | 7854/2<br>014 | W.P.(C) No. 275/2014 | B. SANJEEVA RAO Vs. UNION OF INDIA                                   | Others-Other PIL matters(48P)   |
| 490 | 7875/2<br>014 | W.P.(C) No. 230/2014 | MATTA JAYAKAR Vs. UNION OF INDIA AND ANR.                            | Others-Other PIL matters(48P)   |
| 491 | 8466/2<br>014 | W.P.(C) No. 271/2014 | K.K SHERWANI Vs. UNION OF INDIA AND ANR.                             | Others-Other PIL matters(48P)   |
| 492 | 9449/2<br>014 | W.P.(C) No. 270/2014 | MANOHAR LAL SHARMA Vs. UNION OF INDIA AND ANR.                       | Energy Laws - Electricity, Petroleum, Oil and Natural Gas -PIL related to the subject matter(19P) |
| 493 | 9487/2<br>014 | C.A. No. 8442/2014   | K.S JAIPRAKASH REDDY Vs. STATE OF KARNATAKA                          | Land Acquisition and Requisition-PIL related to the subject category(30P)                         |
| 494 | 9488/2<br>014 | C.A. No. 8441/2014   | K.S JAIPRAKASH REDDY Vs. STATE OF KARNATAKA                          | Land Acquisition and Requisition-PIL related to the subject category(30P)                         |

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| 495 | 9615/2<br>014  | C.A. No. 10364/2017         | VASANT SAGAR PROPERTIES PVT LTD Vs.<br>FEDERATION OF CHURCHGATE RESIDENTS          | Housing and Building-Municipal Laws-Housing<br>and building permits, slums rehabilitation,<br>demolition, encroachment/ removal of<br>encroachment, sealing and<br>urban planning-PIL related to the subject<br>category(23P) |
| 496 | 9636/2<br>014  | SLP(C) No. 14512-14513/2014 | RAJINDER PARSAD SHARMA (DEAD) THR. LRS.<br>ETC. Vs. THE STATE OF JAMMU AND KASHMIR | Land Acquisition and Requisition-PIL related to<br>the subject category(30P)  |
| 497 | 10602/<br>2014 | SLP(C) No. 10387-10389/2014 | DEEPAK RANA AND ORS. Vs. THE STATE OF<br>HARYANA AND ORS.                          | Housing and Building-Municipal Laws-Housing<br>and building permits, slums<br>rehabilitation, demolition, encroachment/<br>removal of encroachment, sealing and urban<br>planning-PIL related to the subject<br>category(23P) |
| 498 | 10737/<br>2014 | C.A. No. 6007-6008/2014     | C. BASAVARAJA Vs. STATE OF KARNATAKA   | Land Acquisition and Requisition-PIL related to<br>the subject category(30P)  |
| 499 | 11550/<br>2014 | W.P.(C) No. 344/2014        | BANDI SREEKANTH & 3 ORS Vs. UOI  | Others-Other PIL matters(48P)   |
| 500 | 11660/<br>2014 | W.P.(C) No. 306/2014        | CHANAMOLU LAKSHMI ANUPAMA Vs. UNION OF<br>INDIA MINISTRY OF HOME AFFAIRS SECRETARY | Others-Other PIL matters(48P)   |
| 501 | 12506/<br>2014 | W.P.(C) No. 343/2014        | TENNYDARD M. MARAK Vs. UNION OF INDIA  | Others-Other PIL matters(48P)   |
| 502 | 12859/<br>2014 | SLP(C) No. 15751/2014       | GOHIL AMRUTLAL KANTILAL Vs. GUJARAT<br>SUBORDINATE SERVICE SELECTION BOARD         | Service Laws-PIL related to the subject<br>category(43P)  |
| 503 | 13224/<br>2014 | SLP(C) No. 14086/2014       | HEMA Vs. STATE OF HARYANA .  | Housing and Building-Municipal Laws-Housing<br>and building permits, slums rehabilitation,<br>demolition, encroachment/ removal of<br>encroachment, sealing and<br>urban planning-PIL related to the subject<br>category(23P) |
| 504 | 13709/<br>2014 | T.P.(C) No. 1919/2014       | FOOD SAFETY AND STANDARDS AUTHORITY<br>OF INDIA Vs. M/S MILAN SUPARI CO. PVT LTD   | Others-Other PIL matters(48P)   |
| 505 | 14559/<br>2014 | C.A. No. 1471/2017          | D.SURAYANARAYANA Vs. GOVT. OF INIDA  | Others-Other PIL matters(48P)   |

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| 506 | 14641/<br>2014 | W.P.(C) No. 384/2014    | ALL NORTH EAST INDIGENOUS GARO LAW PROMOTERS ASSOCIATION Vs. UNION OF INDIA | Others-Other PIL matters(48P)  |
| 507 | 14651/<br>2014 | SLP(C) No. 14087/2014   | MOHINDER KAUR Vs. STATE OF HARYANA .  | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 508 | 14661/<br>2014 | W.P.(C) No. 486/2014    | SAROSH MEHTA Vs. UNION OF INDIA   | Others-Other PIL matters(48P)  |
| 509 | 15123/<br>2014 | W.P.(C) No. 422/2014    | YOGESH GUPTA Vs. THE ELECTION COMMISSION OF INDIA                           | Election and delimitation laws-PIL related to the subject category(18P)  |
| 510 | 16350/<br>2014 | W.P.(C) No. 585/2014    | IMRAN KHAN Vs. UNION OF INDIA AND ANR.                                      | Election and delimitation laws-PIL related to the subject category(18P)  |
| 511 | 16500/<br>2014 | C.A. No. 8305-8306/2014 | K.SUKUMARAN Vs. STATE OF KARNATAKA  | Land Acquisition and Requisition-PIL related to the subject category(30P)  |
| 512 | 16554/<br>2014 | W.P.(C) No. 742/2014    | HARITHA SARANGA AND ORS. Vs. UNION OF INDIA                                 | Others-Other PIL matters(48P)  |
| 513 | 16890/<br>2014 | C.A. No. 8359/2024      | AJAY BINAY INST.OF ENGINEERING AND TECHNOLOGY Vs. STATE OF ORISSA .         | Land Acquisition and Requisition-PIL related to the subject category(30P)  |
| 514 | 17086/<br>2014 | W.P.(C) No. 456/2014    | VISHNU ALLURI Vs. UNION OF INDIA  | Others-Other PIL matters(48P)  |
| 515 | 17662/<br>2014 | W.P.(C) No. 470/2014    | DR.M.SHARATH CHANDRA REDDY Vs. UNION OF INDIA .                             | Others-Other PIL matters(48P)  |
| 516 | 18433/<br>2014 | SLP(CrI) No. 11188/2018 | CENTRE FOR ENQUIRY INTO HEALTH AND ALLIED THEMES (CEHAT) Vs. UNION OF INDIA | Criminal Law-PIL related to the subject category(15P)  |
| 517 | 18878/<br>2014 | W.P.(C) No. 512/2014    | NARAYAN SINGH CHAUHAN Vs. THE STATE OF CHHATTISGARH                         | Criminal Law-PIL related to the subject category(15P)  |
| 518 | 19190/<br>2014 | W.P.(C) No. 577/2014    | REEPAK KANSAL Vs. UNION OF INDIA  | Others-Other PIL matters(48P)  |
| 519 | 19789/<br>2014 | C.A. No. 876/2018       | THE STATE OF GUJARAT Vs. VINOD PANDYA                                       | Educational Institutions - Admission, Management, Grant, Recognition-PIL related to the subject category(17P)  |
| 520 | 21393/<br>2014 | SLP(C) No. 24535/2014   | K BALAJI, PRESIDENT GANDHI CONSUMER   | Environmental Laws-PIL related to the subject  |

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|     | 2014       |                             | FORUM Vs. THE SECRETARY OF TAMIL NADU AND ORS.   | matter(20P)   |
| 521 | 21710/2014 | SLP(C) No. 21320/2014       | JOHN HUANG Vs. THAKURBARI NARI SANGATHAN .   | Civil Law-PIL related to the subject category(9P)   |
| 522 | 22249/2014 | SLP(C) No. 24687-24688/2014 | GOVERNMENT OF NCT OF DELHI Vs. PRAMOD ARORA .  | Educational Institutions - Admission, Management, Grant, Recognition-PIL related to the subject category(17P)   |
| 523 | 22320/2014 | W.P.(C) No. 743/2014        | WILDLIFE RESCUE AND REHABILITATION CENTRE Vs. UNION OF INDIA   | Environmental Laws-PIL related to the subject matter(20P)   |
| 524 | 22346/2014 | W.P.(C) No. 817/2014        | YOUTH KAMAL ORGANIZATION Vs. UNION OF INDIA AND ANR.   | Others-Other PIL matters(48P)   |
| 525 | 24104/2014 | SLP(C) No. 21614/2014       | THE STATE OF UTTAR PRADESH Vs. NUTAN THAKUR  | Others-Other PIL matters(48P)   |
| 526 | 26272/2014 | W.P.(C) No. 804/2014        | MUTTEEVI VENKATAPPA LAKSHMI AND ORS. Vs. UNION OF INDIA AND ORS.   | Others-Other PIL matters(48P)   |
| 527 | 27527/2014 | C.A. No. 875/2018           | STATE OF GUJARAT Vs. YATHARTH NAISHADH DESAI   | Educational Institutions - Admission, Management, Grant, Recognition-PIL related to the subject category(17P)   |
| 528 | 28602/2014 | C.A. No. 10365/2017         | OVAL COOPERAGE RESIDENTS ASSOCIATION (THROUGH ITS PRESIDENT SHRI ASHAD MEHTA) Vs. VASANT SAGAR PROPERTIES PVT LTD (THROUGH ITS DIRECTOR)           | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 529 | 28750/2014 | T.P.(C) No. 143/2015        | FOOD SAFETY AND STANDARDS AUTHORITY OF INDIA Vs. THE STATE OF MAHARASHTRA STATE OF MAHARASHTRA AND ORS SECRETARY                                   | Others-Other PIL matters(48P)   |
| 530 | 28751/2014 | T.P.(C) No. 144/2015        | FOOD SAFETY AND STANDARDS AUTHORITY OF INDIA Vs. THE STATE OF MADHYA PRADESH AND ORS PUBLIC HEALTH AND FAMILY WELFARE DEPARTMENT THROUGH SECRETARY | Others-Other PIL matters(48P)   |
| 531 | 30325/2014 | SLP(C) No. 28571-28595/2014 | N.P. SUGANDHINI ETC. ETC. Vs. STATE OF KARNATAKA .   | Public Trust, Religious Endowments, Waqfs-PIL related to the subject category(38P)  |

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| 532 | 31404/2014 | T.C.(C) No. 34/2014       | SDD AGENCIES PVT. LTD. Vs. THE STATE OF MAHARASHTRA DEPARTMENT OF FOOD AND DRUG ADMINISTRATION REPRESENTED BY SECRETARY  | Others-Other PIL matters(48P)  |
| 533 | 31406/2014 | T.C.(C) No. 33/2014       | RAJNANDANI FOODS PVT. LTD. Vs. THE STATE OF MAHARASHTRA DEPARTMENT OF FOOD AND DRUG ADMINISTRATION   | Others-Other PIL matters(48P)  |
| 534 | 31408/2014 | T.C.(C) No. 35/2014       | M/S HIRA ENTERPRISES Vs. THE STATE OF MAHARASHTRA AND ORS.   | Others-Other PIL matters(48P)  |
| 535 | 31413/2014 | T.C.(C) No. 36/2014       | GHODAWAT PAN MASALA PRODUCTS (I) LTD. Vs. STATE OF MAHARASHTRA .   | Others-Other PIL matters(48P)  |
| 536 | 31414/2014 | T.C.(C) No. 37/2014       | MUMBAI VIDI TAMBAKHU VYAPARI SANGH Vs. DEPARTMENT OF FOOD AND DRUG THROUGH SECRETARY   | Others-Other PIL matters(48P)  |
| 537 | 31415/2014 | T.C.(C) No. 19/2014       | THE INTERNATIONAL SPIRITS AND WINES ASSOCIATION OF INDIA AUTHORISED SIGNATORY MR. RAJIV CHAUHAN Vs. UNION OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE SECRETARY | Others-Other PIL matters(48P)  |
| 538 | 31757/2014 | C.A. No. 14316-14321/2024 | DLF LIMITED Vs. OM PARKASH MUKDAM & ORS ETC. ETC.  | Land Acquisition and Requisition-PIL related to the subject category(30P)  |
| 539 | 32881/2014 | SLP(C) No. 7918-7951/2015 | K.V.ANANTHA Vs. SRI. M. SHEKAR SHETTY  | Public Trust, Religious Endowments, Waqfs-PIL related to the subject category(38P)   |
| 540 | 33243/2014 | C.A. No. 1361/2017        | KISHANBHAI PREMJBHAI DOSHI (DECEASED) THRO. LRS. Vs. ANANTSINH PRABHATSINH SOLANKI   | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 541 | 33430/2014 | SLP(C) No. 7903-7916/2015 | ABDUL RAHMAN Vs. STATE OF KARNATAKA .  | Public Trust, Religious Endowments, Waqfs-PIL related to the subject category(38P)   |
| 542 | 33872/2014 | SLP(C) No. 33417/2014     | MS. RANJANA AGNIHOTRI Vs. UNION OF INDIA MINISTRY OF HOME AFFAIRS SECRETARY  | Criminal Law-PIL related to the subject category(15P)  |
| 543 | 34238/2014 | T.C.(C) No. 74/2014       | EXCIDIE INDUSTRIES LTD. Vs. UNION OF INDIA   | Others-Three Judge Matter(48P_3jj)   |

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| 544 | 34528/<br>2014 | SLP(C) No. 31465/2014                                     | VADODARA SHAHERI JILLA KHEDUT MANDAL<br>Vs. VADODARA MUNICIPAL CORPORATION<br>THROUGH MUNICIPAL COMMISSIONER   | Housing and Building-Municipal Laws-Housing<br>and building permits, slums<br>rehabilitation, demolition, encroachment/<br>removal of encroachment, sealing and urban<br>planning-PIL related to the subject<br>category(23P) |
| 545 | 34628/<br>2014 | SLP(C) No. 31893-31944/2014                               | SHIVSHANKAR RAO Vs. DY. COMMISSIONER AND<br>ORS ETC  | Public Trust, Religious Endowments, Waqfs-PIL<br>related to the subject category(38P)   |
| 546 | 35563/<br>2014 | W.P.(CrI.) No. 210/2014                                   | BANDI ADHIKAR ANDOLAN BIHAR Vs. UNION OF<br>INDIA AND ORS.   | Criminal Law-PIL related to the subject<br>category(15P)  |
| 547 | 35747/<br>2014 | T.P.(C) No. 21/2015                                       | FOOD SAFETY AND STANDARS AUTHORITY OF<br>INDIA Vs. M/S JAYA PRODUCTS   | Others-Other PIL matters(48P)   |
| 548 | 35748/<br>2014 | T.P.(C) No. 98/2015                                       | FOOD SAFETY AND STANDARDS AUTHORITY OF<br>INDIA Vs. M/S PRANAY TRADERS   | Others-Other PIL matters(48P)   |
| 549 | 37580/<br>2014 | W.P.(C) No. 976/2014                                      | COMMON CAUSE Vs. UNION OF INDIA AND ORS.   | Others-Other PIL matters(48P)   |
| 550 | 38248/<br>2014 | CONMT.PET.(C) No. 14-<br>16/2015 In C.A. No.<br>4912/2014 | JAL MAHAL RESORTS PVT. LTD. Vs. SHAILENDRA<br>KUMAR AGARWAL  | Contempt of Court-PIL related to the subject<br>category(14P)   |
| 551 | 38536/<br>2014 | C.A. No. 1155/2015  | CRICKET ASSOCIATION OF BIHAR A SOCIETY<br>DULY REGISTERED UNDER THE<br>PROVISIONS OF THE SOCEITIES REGISTR Vs.<br>THE BOARD OF CONTROL FOR CRICKET IN<br>INDIA A SOCIETY REGISTERED UNDER THE<br>TAMIL NADU SOCIETIES REGIST | Lotteries, betting, gambling-PIL related to the<br>subject category(32P)  |
| 552 | 38931/<br>2014 | C.A. No. 4543/2017  | STATE OF KARNATAKA Vs. ADIVASI<br>BUDAKATTU HITARAKSHANA VEDIKE<br>KARNATAKA   | Others-Other PIL matters(48P)   |
| 553 | 40361/<br>2014 | SLP(C) No. 34841-34842/2014                               | RAMBAGH GOLF CLUB Vs. VIJAY SINGH PUNIA<br>AND ORS.  | Others-Other PIL matters(48P)   |
| 554 | 40481/<br>2014 | C.A. No. 14323/2024                                       | ROHTASH SINGH (DEAD) THROUGH LRS Vs. THE<br>STATE OF HARYANA   | Land Acquisition and Requisition-PIL related to<br>the subject category(30P)  |
| 555 | 40482/<br>2014 | C.A. No. 14322/2024                                       | OM PRAKASH MUKDAM Vs. THE STATE OF<br>HARYANA  | Land Acquisition and Requisition-PIL related to<br>the subject category(30P)  |

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| 556 | 40923/<br>2014 | SLP(C) No. 35130/2014        | RAJASTHAN POLO CLUB Vs. VIJAY SINGH PUNIA .  | Others-Other PIL matters(48P)  |
| 557 | 40934/<br>2014 | W.P.(C) No. 19/2015          | GURVINDER SINGH Vs. SOUTH DELHI MUNICIPAL CORPORATION, (THR. ITS COMMISSIONER) .   | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 558 | 41168/<br>2014 | W.P.(C) No. 53/2015          | ALANA GOLMEI Vs. UNION OF INDIA .  | Criminal Law-PIL related to the subject category(15P)  |
| 559 | 41253/<br>2014 | S.L.P.(C)...CC No. 9915/2016 | CHARIDESIA KRUSAK SURAKHYA SANGHA Vs. STATE OF ORISSA  | Land Acquisition and Requisition-PIL related to the subject category(30P)  |
| 560 | 42103/<br>2014 | T.P.(C) No. 111/2015         | STATE OF BIHAR Vs. RAJAT INDUSTRIES PVT. LTD   | Others-Other PIL matters(48P)  |
| 561 | 42104/<br>2014 | T.P.(C) No. 91/2015          | DEPARTMENT OF HEALTH THE FOOD SAFETY COMMISSIONER CUM SECRETARY Vs. M/S. R.K. ENTERPRISES AND ORS. PROPRIETOR RAKESH KUMAR   | Others-Other PIL matters(48P)  |
| 562 | 42105/<br>2014 | T.P.(C) No. 76/2015          | STATE OF BIHAR Vs. M/S. PRABHAT ZARDA FACTORY INDIA PVT. LTD.  | Others-Other PIL matters(48P)  |
| 563 | 42106/<br>2014 | T.P.(C) No. 77/2015          | THE STATE OF BIHAR STATE OF BIHAR AND ANR. CHIEF SECRETARY Vs. M/S KHAN BROTHERS PROPRIETOR NAMELY RUSTAM KHAN S/O BANA KHAN | Others-Other PIL matters(48P)  |
| 564 | 60002/<br>2014 | T.C.(C) No. 18/2014          | KAIPAN PANMASALA P. LTD. Vs. UNION OF INDIA AND ORS. THROUGH SECRETARY   | Others-Other PIL matters(48P)  |
| 565 | 60010/<br>2014 | T.C.(C) No. 9/2014           | DINESH TOBACCO INDUSTRIES PARTNER Vs. STATE OF RAJASTHAN THE CHIEF SECRETARY   | Others-Other PIL matters(48P)  |
| 566 | 60011/<br>2014 | T.C.(C) No. 20/2014          | M/S. VISHNU POUCH PACKAGING PRIVATE LIMITED Vs. THE STATE OF MAHARASHTRA FOOD AND DRUG ADMINISTRATION SECRETARY              | Others-Other PIL matters(48P)  |
| 567 | 60013/<br>2014 | T.C.(C) No. 16/2014          | THE CANCER PATIENTS AID ASSOCIATION Vs. HEALTH AND FAMILY WELFARE DEPARTMENT REPRESENTED BY ITS                              | Others-Other PIL matters(48P)  |

|     |                |                           | PRINCIPAL SECRETARY  |   |
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| 568 | 60014/<br>2014 | T.C.(C) No. 10/2014       | ALOK PAUL Vs. UNION OF INDIA SECRETARY   | Others-Other PIL matters(48P)   |
| 569 | 60015/<br>2014 | T.C.(C) No. 11/2014       | SOM PAN PRODUCTS PRIVATE LIMITED Vs.<br>UNION OF INDIA SECRETARY   | Others-Other PIL matters(48P)   |
| 570 | 60016/<br>2014 | T.C.(C) No. 12-14/2014    | GHODAWAT PAN MASALA PRODUCTS (I) PVT.<br>LTD. DIRECTOR Vs. THE STATE OF KARNATAKA<br>STATE OF KARNATAKA SECRETARY  | Others-Other PIL matters(48P)   |
| 571 | 60018/<br>2014 | T.C.(C) No. 15/2014       | GHODAWAT PAN MASALA PROD.(I)P.LTD. A<br>COMPANY INCORPORATED UNDER THE<br>PROVISIONS OF THE INDIAN COMPANI Vs. THE<br>STATE OF KARNATAKA AND ORS.<br>REPRESENTED BY SECRETARY HEALTH AND<br>FAMILY WELFARE | Others-Other PIL matters(48P)   |
| 572 | 60022/<br>2014 | T.C.(C) No. 21/2014       | GHODAWAT PAN MASALA PRODUCTS(I) PVT.LTD<br>Vs. UNION OF INDIA  | Others-Other PIL matters(48P)   |
| 573 | 60023/<br>2014 | T.C.(C) No. 22/2014       | JAGADEESH KAMATH Vs. THE UNION OF INDIA<br>AND ORS. MINISTRY OF HEALTH AND FAMILY<br>WELFARE THROUGH SECRETARY   | Others-Other PIL matters(48P)   |
| 574 | 60024/<br>2014 | T.C.(C) No. 24/2014       | RAJAT INDUSTRIES PVT. LTD. Vs. UNION OF<br>INDIA .   | Others-Other PIL matters(48P)   |
| 575 | 60025/<br>2014 | T.C.(C) No. 25/2014       | M/S R.K.PRODUCTS CO. Vs. UNION OF INDIA<br>MINISTRY OF FINANCE THROUGH THE<br>SECRETARY  | Others-Other PIL matters(48P)   |
| 576 | 60038/<br>2014 | T.C.(C) No. 38/2014       | RAJAT INDUSTRIES PVT. LTD. Vs. STATE OF<br>MAHARASHTRA .   | Others-Other PIL matters(48P)   |
| 577 | 485/20<br>15   | SLP(C) No. 1529/2015      | STATE OF GUJARAT Vs. JAYESHKUMAR<br>MAHENDRABHAI PARMAR  | Service Laws-PIL related to the subject<br>category(43P)  |
| 578 | 1019/2<br>015  | C.A. No. 13092-13093/2025 | K. RAHEJA CORP. PVT LTD. Vs. SUNIL PATIL AND<br>ORS. ETC   | Housing and Building-Municipal Laws-Housing<br>and building permits, slums<br>rehabilitation, demolition, encroachment/<br>removal of encroachment, sealing and urban<br>planning-PIL related to the subject<br>category(23P) |
|     |                |                           |  | Housing and Building-Municipal Laws-Housing   |

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| 579 | 1443/2<br>015 | C.A. No. 13094-13095/2025 | SUNIL PATADE S/O BHIKAJI PATADE Vs. SUNIL PATIL AND ORS AND ETC                      | and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P)   |
| 580 | 1868/2<br>015 | C.A. No. 13096-13097/2025 | RETAILERS ASSOCIATION OF INDIA Vs. SUNIL PATIL                                       | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 581 | 4442/2<br>015 | W.P.(C) No. 81/2015       | SANJEEB PANIGRAHI Vs. UNION OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE SECRETARY | Family Laws-PIL related to the subject matter(21P)   |

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| 582 | 5987/2<br>015  | CONMT.PET.(C) No.<br>177/2015 In W.P.(C) No.<br>310/1996   | PRAKASH SINGH Vs. ALOK RANJAN   | Service Laws-Three Judge Matter(43P_3jj)  |
| 583 | 6016/2<br>015  | C.A. No. 7234/2017   | V. VASANTHAKUMAR Vs. SOLAI SUBRAMANIAN<br>@ S. SUBRAMANIAN .  | Judiciary-PIL related to the subject category(28P)  |
| 584 | 6078/2<br>015  | CONMT.PET.(Cr.) No.<br>2/2015 In W.P.(Cr.) No.<br>120/2012 | UNION OF INDIA THROUGH SECRETARY,<br>MINISTRY OF COAL Vs. SH. UJJAL KUMAR<br>UPADHAYA .                                 | Criminal Law-Three Judge Matter(15P_3jj)  |
| 585 | 6079/2<br>015  | W.P.(C) No. 248/2015                                       | M. NARAYANA CHARYULU Vs. UNION OF INDIA   | Others-Three Judge Matter(48P_3jj)  |
| 586 | 6896/2<br>015  | W.P.(C) No. 128/2015                                       | CENTRE FOR PUBLIC INTEREST LITIGATION Vs.<br>UNION OF INDIA   | Criminal Law-PIL related to the subject<br>category(15P)  |
| 587 | 8392/2<br>015  | T.C.(C) No. 39/2015  | V. SAMBASIVAM Vs. GOVERNMENT OF INDIA<br>THROUGH ITS SECRETARY  | Environmental Laws-Three Judge Matter(20P_3jj)  |
| 588 | 9195/2<br>015  | W.P.(C) No. 275/2015                                       | VIDYA ATHREYA Vs. UNION OF INDIA .  | Environmental Laws-PIL related to the subject<br>matter(20P)  |
| 589 | 9250/2<br>015  | T.C.(C) No. 41/2015  | J.V. SHARMA IFS (RETD) Vs. GOVERNMENT OF<br>INDIA AND ORS. REP BY SECRETARY   | Environmental Laws-Three Judge Matter(20P_3jj)  |
| 590 | 9741/2<br>015  | W.P.(C) No. 551/2015                                       | RAINBOW MULTI STATE CREDIT CO-OPERATIVE<br>SOCIETY LTD. Vs. UNION OF INDIA  | Banking-PIL related to the subject category(6P)   |
| 591 | 10046/<br>2015 | W.P.(C) No. 172/2015                                       | ARUN KUMAR AGARWAL Vs. SECURITIES AND<br>EXCHANGE BOARD OF INDIA  | Criminal Law-PIL related to the subject<br>category(15P)  |
| 592 | 10641/<br>2015 | SLP(C) No. 12830/2015                                      | MAHARASHTRA COUNCIL OF AGRICULTURAL<br>AND RESEARCH THROUGH ITS DIRECTOR<br>GENERAL Vs. BHAGWAN NANNAWARE AND<br>ORS.   | Educational Institutions - Admission,<br>Management, Grant, Recognition-PIL related to<br>the subject category(17P) |
| 593 | 11241/<br>2015 | SLP(C) No. 21195/2015                                      | JAYA THAKUR Vs. THE STATE OF MADHYA<br>PRADESH AND ORS GENERAL ADMINISTRATION<br>DPEARTMENT MANTRALYA PRINCIPAL SECRETA | Service Laws-PIL related to the subject<br>category(43P)  |
| 594 | 11290/<br>2015 | T.C.(C) No. 59/2015  | T.N.S. MURUGADOSS THEERTHAPATHI Vs. THE<br>SECRETARY OF GOVT. OF INDIA  | Environmental Laws-Three Judge Matter(20P_3jj)  |
| 595 | 12385/<br>2015 | W.P.(C) No. 277/2015                                       | PEOPLES UNION FOR CIVIL LIBERTIES (PUCL) Vs.<br>UNION OF INDIA  | Others-Other PIL matters(48P)   |
| 596 | 12838/<br>2015 | SLP(C) No. 26983/2015                                      | JAYESHKUMAR MAHENDRABHAI PARMAR Vs.<br>STATE OF GUJARAT   | Service Laws-PIL related to the subject<br>category(43P)  |
| 597 | 13253/<br>2015 | W.P.(C) No. 238/2015                                       | P. THALAPATHI Vs. UNION OF INDIA  | Others-Other PIL matters(48P)   |

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|     | 2015       |                             |  |  |
| 598 | 13306/2015 | C.A. No. 10220/2016         | H.M. FAROOQ Vs. THE GOVERNMENT OF KARNATAKA  | Judiciary-PIL related to the subject category(28P)   |
| 599 | 14053/2015 | SLP(CrI) No. 5230-5231/2015 | THE STATE OF UTTAR PRADESH HOME DEPARTMENT PRINCIPAL SECRETARY Vs. SURENDRA KOLI   | Criminal Law-PIL related to the subject category(15P)  |
| 600 | 15472/2015 | T.C.(C) No. 76/2015         | THROUGH ITS SECRETARY ARBIND KUMAR SINHA S/O LATE SARBESHWAR PRASAD SINHA Vs. THE STATE OF BIHAR GOVERNEMNT OF BIHAR THROUGH THE CHIEF SECRETARY | Service Laws-PIL related to the subject category(43P)  |
| 601 | 15481/2015 | T.C.(C) No. 75/2015         | AJIT SARTHI Vs. STATE OF BIHAR . THROUGH THE CHIEF SECRETARY   | Service Laws-PIL related to the subject category(43P)  |
| 602 | 15928/2015 | C.A. No. 6933/2025          | RAJKUMAR SINGH CHOURDIA THROUGH POWER OF ATTORNEY HOLDER SHIR RAGHURAJ SINGH CHOURDIA Vs. STATE OF MADHYA PRADESH THROUGH PRINCIPAL SECRETARY    | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 603 | 15929/2015 | C.A. No. 6930/2025          | RAGHURAJ SINGH CHOURDIA Vs. THE STATE OF MADHYA PRADESH  | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 604 | 16650/2015 | SLP(C) No. 16469/2015       | NAGAR PALIKA PARISHAD KHACHROD Vs. JAGDEESH CHANDRA PRAJAPATI  | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 605 | 16902/2015 | W.P.(C) No. 333/2015        | ASSOCIATION FOR DEMOCRATIC REFORMS Vs. UNION OF INDIA CABINET SECRETARY  | Others-Other PIL matters(48P)  |
| 606 | 17326/     | C.A. No. 3302/2017          | VINAYAK CREDIT CO-OPERATIVE SOCIETY LTD.   | Banking-PIL related to the subject category(6P)  |

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|     | 2015           |                             | Vs. STATE OF RAJASTHAN   |   |
| 607 | 17423/<br>2015 | C.A. No. 3304/2017          | ADARSH CREDIT COOPERATIVE SOCIETY LTD.<br>Vs. THE STATE OF RAJASTHAN STATE OF<br>RAJASTHAN .   | Banking-PIL related to the subject category(6P)   |
| 608 | 17424/<br>2015 | C.A. No. 3305/2017          | GIRISH CHANDRA NATH Vs. THE STATE OF<br>RAJASTHAN STATE OF RAJASTHAN .   | Banking-PIL related to the subject category(6P)   |
| 609 | 17427/<br>2015 | C.A. No. 3306/2017          | MADHAV CREDIT COOPERATIVE SOCIETY LTD.<br>Vs. THE STATE OF RAJASTHAN STATE OF<br>RAJASTHAN AND ORS. SECRETARY                                | Banking-PIL related to the subject category(6P)   |
| 610 | 17431/<br>2015 | C.A. No. 3303/2017          | THE NAVJIVAN CREDIT COOPERATIVE SOCIETY<br>LTD Vs. SAJJAN SINGH BHATI .  | Banking-PIL related to the subject category(6P)   |
| 611 | 17616/<br>2015 | C.A. No. 3307/2017          | SAHAKAR BHARATI Vs. THE STATE OF<br>RAJASTHAN STATE OF RAJASTHAN AND ORS.<br>SECRETARY   | Banking-PIL related to the subject category(6P)   |
| 612 | 17821/<br>2015 | SLP(C) No. 16483-16485/2015 | PREM PORWAL AND ORS. ETC. Vs. JAGDEESH<br>CHANDRA PRAJAPATI AND ORS.   | Housing and Building-Municipal Laws-Housing<br>and building permits, slums rehabilitation,<br>demolition, encroachment/ removal of<br>encroachment, sealing and<br>urban planning-PIL related to the subject<br>category(23P) |
| 613 | 18736/<br>2015 | W.P.(C) No. 378/2015        | BARAK VALLEY HUMAN RIGHTS PROTECTION<br>SOCIETY Vs. UNION OF INDIA & OTHERS  | Others-Other PIL matters(48P)   |
| 614 | 18902/<br>2015 | C.A. No. 4900/2015          | ATC TELECOM INFRASTRUCTURE PVT. LTD. Vs.<br>PRAVEEN PATKAR   | Telegraph & Telecom Laws-PIL related to the<br>subject category(45P)  |
| 615 | 19296/<br>2015 | C.A. No. 6932/2025          | RAGHURAJ SINGH CHOURDIA Vs. STATE OF<br>MADHYA PRADESH THROUGH PRINCIPAL<br>SECRETARY  | Housing and Building-Municipal Laws-Housing<br>and building permits, slums<br>rehabilitation, demolition, encroachment/<br>removal of encroachment, sealing and urban<br>planning-PIL related to the subject<br>category(23P) |
| 616 | 19297/<br>2015 | C.A. No. 6931/2025          | RAJKUMAR SINGH CHOURDIA THROUGH POWER<br>OF ATTORNEY HOLDER SHRI<br>RAGHURAJ SINGH CHOURDIA Vs. STATE OF<br>MADHYA PRADESH THROUGH PRINCIPAL | Housing and Building-Municipal Laws-Housing<br>and building permits, slums<br>rehabilitation, demolition, encroachment/<br>removal of encroachment, sealing and urban   |

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|     |            |                             | SECRETARY   | planning-PIL related to the subject category(23P)  |
| 617 | 19349/2015 | SLP(C) No. 17003-17004/2015 | STATE OF WEST BENGAL Vs. VISHAK BHATTACHARYA ETC  | Others-Other PIL matters(48P)  |
| 618 | 19563/2015 | C.A. No. 6934/2025          | FAKHRUDDIN Vs. THE STATE OF MADHYA PRADESH  | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 619 | 19816/2015 | C.A. No. 4460/2017          | BIHAR LEGISLATIVE COUNCIL Vs. UNION OF INDIA .  | Election and delimitation laws-PIL related to the subject category(18P)  |
| 620 | 19953/2015 | C.A. No. 4461/2017          | ELECTION COMMISSION OF INDIA Vs. DEVESH CHANDRA THAKUR AND OTHERS   | Election and delimitation laws-PIL related to the subject category(18P)  |
| 621 | 20010/2015 | C.A. No. 3308/2017          | SANJIVANI CREDIT CO-OPERATIVE SOCIETY LTD. Vs. THE STATE OF RAJASTHAN STATE OF RAJASTHAN AND ORS. SECRETARY | Banking-PIL related to the subject category(6P)  |
| 622 | 20392/2015 | W.P.(CrI.) No. 114/2015     | ANAND RAI Vs. UNION OF INDIA  | Criminal Law-PIL related to the subject category(15P)  |
| 623 | 20453/2015 | W.P.(CrI.) No. 115/2015     | ASHISH KUMAR CHATURVEDI Vs. UNION OF INDIA  | Criminal Law-PIL related to the subject category(15P)  |
| 624 | 21503/2015 | SLP(C) No. 18041/2015       | RAKESH KUMAR Vs. STATE OF U.P.  | Land Laws, Agricultural tenancy, Land Revenue-PIL related to the subject category(31P)   |
| 625 | 21817/2015 | W.P.(C) No. 454/2015        | INDIRA JAISING Vs. SUPREME COURT OF INDIA THROUGH SECRETARY GENERAL .                                       | Bar Council, Bar Associations, Advocates, other professional bodies-Three Judge Matter(7P_3jj)   |
| 626 | 22321/2015 | T.C.(C) No. 91/2015         | RESERVE BANK OF INDIA Vs. JAYANTILAL N. MISTRY  | Banking-Three Judge Matter(6P_3jj)   |
| 627 | 22322/2015 | T.C.(C) No. 92/2015         | ICICI BANK LTD. Vs. S.S. VOHRA .  | Banking-Three Judge Matter(6P_3jj)   |
| 628 | 22323/2015 | T.C.(C) No. 93/2015         | NATIONAL BANK FOR AGRICULTURE Vs. KISHAN LAL MITTAL   | Banking-Three Judge Matter(6P_3jj)   |
| 629 | 22324/2015 | T.C.(C) No. 95/2015         | RESERVE BANK OF INDIA Vs. SUBHASH CHANDRA AGRAWAL   | Banking-Three Judge Matter(6P_3jj)   |

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| 630 | 22325/<br>2015 | T.C.(C) No. 96/2015     | RESERVE BANK OF INDIA Vs. RAJA M. SHANMUGAM   | Banking-Three Judge Matter(6P_3jj)   |
| 631 | 22331/<br>2015 | T.C.(C) No. 97/2015     | NATIONAL BANK FOR AGRICULTURE Vs. SANJAY SITARAM KURHADE                                | Banking-Three Judge Matter(6P_3jj)   |
| 632 | 22332/<br>2015 | T.C.(C) No. 98/2015     | RESERVE BANK OF INDIA Vs. K.P. MURALIDHARAN NAIR  | Banking-Three Judge Matter(6P_3jj)   |
| 633 | 22333/<br>2015 | T.C.(C) No. 99/2015     | RESERVE BANK OF INDIA Vs. ASHWINI DIXIT   | Banking-Three Judge Matter(6P_3jj)   |
| 634 | 22484/<br>2015 | T.C.(C) No. 100/2015    | RESERVE BANK OF INDIA Vs. A. VENUGOPAL  | Banking-Three Judge Matter(6P_3jj)   |
| 635 | 22494/<br>2015 | T.C.(C) No. 94/2015     | RESERVE BANK OF INDIA Vs. P.P. KAPOOR   | Banking-Three Judge Matter(6P_3jj)   |
| 636 | 22509/<br>2015 | T.C.(C) No. 101/2015    | RESERVE BANK OF INDIA Vs. DR. K. MOHAN PATIL .  | Banking-Three Judge Matter(6P_3jj)   |
| 637 | 23587/<br>2015 | T.P.(Crl.) No. 327/2015 | PARAS SAKLECHA Vs. STATE OF MADHYA PRADESH AND ORS. SECRETARY                           | Criminal Law-PIL related to the subject category(15P)  |
| 638 | 24020/<br>2015 | T.P.(Crl.) No. 329/2015 | DR HIMANSHU CHOYAL Vs. THE STATE OF MADHYA PRADESH THROUGH MEDICAL EDUCATION DEPARTMENT | Criminal Law-PIL related to the subject category(15P)  |
| 639 | 24039/<br>2015 | C.A. No. 9056/2015      | C B I Vs. ABDUL KALAM AZAD  | Others-Other PIL matters(48P)  |
| 640 | 24871/<br>2015 | T.C.(C) No. 103/2015    | DR. P.G. NAJPANDE Vs. UNION OF INDIA DEPARTMENT OF TRIBAL AFFAIRS SECRETARY             | Environmental Laws-Three Judge Matter(20P_3jj)   |
| 641 | 24929/<br>2015 | T.P.(Crl.) No. 328/2015 | ANAND RAI Vs. THE STATE OF MADHYA PRADESH CHIEF SECRETARY                               | Criminal Law-PIL related to the subject category(15P)  |
| 642 | 25629/<br>2015 | SLP(C) No. 36330/2015   | SANDIP VINUBHAI PATEL Vs. URBAN HOUSING URBAN DEVELOPMENT DEPARTMENT CHIEF SECRETARY    | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 643 | 26154/<br>2015 | C.A. No. 8065/2015      | VASHNO MATA DEVI SAMITI Vs. PROF. BHAGWATI PRASAD DESHWAL (RETD.) .                     | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/  |

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|     |            |                             |   | removal of encroachment, sealing and urban planning-PIL related to the subject category(23P)   |
| 644 | 26395/2015 | W.P.(C) No. 569/2015        | JAL MAHAL RESORTS PRIVATE LTD. . Vs. STATE OF RAJASTHAN   | Contempt of Court-PIL related to the subject category(14P)   |
| 645 | 26750/2015 | SLP(C) No. 22913-22914/2015 | JUSTICE DHIREN ARVIND MEHTA (RETD.) Vs. THE REGISTRAR ADMINISTRATION  | Appointment of Constitutional functionaries-PIL related to the subject category(2P)  |
| 646 | 27436/2015 | C.A. No. 7085/2015          | DHAWAL JIWAN MEHTA Vs. NIKHIL SONI .  | Others-Other PIL matters(48P)  |
| 647 | 27476/2015 | SLP(Crl) No. 7428/2015      | THE STATE OF UTTAR PRADESH Vs. JITENDRA KUMAR YADAV   | Criminal Law-PIL related to the subject category(15P)  |
| 648 | 27847/2015 | T.P.(Crl.) No. 343/2015     | ABHAY KUMAR S/O LATE MANOHAR LAL CHOPRA Vs. HOME SECRETARY, MADHYA PRADESH GOVT. .                                    | Criminal Law-PIL related to the subject category(15P)  |
| 649 | 27910/2015 | SLP(C) No. 30557-30558/2015 | GNP INFRABUILD THROUGH ITS PARTNER Vs. KAUSTUBHA DATTATRAYA GOKHALE   | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 650 | 27928/2015 | SLP(C) No. 24900-24901/2015 | LEK RAJ AND ORS . Vs. ARRIVE SAFE SOCIETY OF CHANDIGARH AND ORS   | Others-Other PIL matters(48P)  |
| 651 | 28055/2015 | SLP(C) No. 25838/2015       | HASTIMAL Vs. ARRIVE SAFE SOCIETY OF CHANDIGARH AND ORS. THROUGH ITS PRESIDENT MR. HARMAN SINGH SIDHU                  | Others-Other PIL matters(48P)  |
| 652 | 28103/2015 | W.P.(Crl.) No. 160/2015     | HARVINDER CHOWDHURY Vs. UNION OF INDIA  | Criminal Law-PIL related to the subject category(15P)  |
| 653 | 28450/2015 | C.A. No. 7089/2015          | AKHIL BHARAT VARSHIYA DIGAMBER JAIN PARISHAD Vs. UNION OF INDIA   |  |
| 654 | 28498/2015 | SLP(C) No. 25840/2015       | DINESH GOSWAMI Vs. THE UNION TERRITORY OF CHANDIGARH ARRIVE SAFE SOCIETY OF CHANDIGARH AND ORS. THROUGH ITS PRESIDENT | Others-Other PIL matters(48P)  |
| 655 | 28503/2015 | C.A. No. 7083/2015          | STHANAKWASI JAIN SHRAVAK SANGH Vs. UNION OF INDIA   | Others-Other PIL matters(48P)  |

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| 656 | 28674/<br>2015 | C.A. No. 7093/2015          | JAIN SWETAMBER TERPANTHI MAHASABHA Vs. NIKHIL SONI   | Others-Other PIL matters(48P)  |
| 657 | 28685/<br>2015 | C.A. No. 7090/2015          | BHARAT VARSHIYA DIGAMBAR JAIN TEERTH KSHETRA COMMITTEE Vs. UNION OF INDIA  | Others-Other PIL matters(48P)  |
| 658 | 28688/<br>2015 | SLP(C) No. 24986-24987/2015 | THE STATE OF RAJASTHAN Vs. ARRIVE SAFE SOCIETY OF CHANDIGARH AND ORS. THROUGH ITS PRESIDENT HARMAN SINGH SIDHU   | Others-Other PIL matters(48P)  |
| 659 | 28743/<br>2015 | SLP(C) No. 31704-31705/2015 | STATE OF M.P. Vs. SINHASTHAMELA PRADHIKARAN THR ITS PRESIDENT  | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 660 | 28814/<br>2015 | C.A. No. 7092/2015          | BHARAT JAIN MAHAMANDAL Vs. NIKHIL SONI   | Others-Other PIL matters(48P)  |
| 661 | 28830/<br>2015 | SLP(C) No. 25841/2015       | CHOTA RAM Vs. THE UNION TERRITORY OF CHANDIGARH ARRIVE SAFE SOCIETY OF CHANDIGARH AND ORS. THROUGH ITS PRESIDENT | Others-Other PIL matters(48P)  |
| 662 | 28834/<br>2015 | C.A. No. 7094/2015          | SACHIN Vs. NIKHIL SONI   | Others-Other PIL matters(48P)  |
| 663 | 28860/<br>2015 | C.A. No. 12531/2025         | THE STATE OF RAJASTHAN Vs. SHRI GOPAL KUMAWAT AND ORS.   | Service Laws-PIL related to the subject category(43P)  |
| 664 | 28944/<br>2015 | C.A. No. 9200/2015          | DIGAMBER JAIN MAHASAMITI Vs. UNION OF INDIA  | Others-Other PIL matters(48P)  |
| 665 | 29237/<br>2015 | SLP(C) No. 25558/2015       | KUZHOLUZO NIENU, FORMER MINISTER, HEALTH AND FAMILY WELFARE Vs. THE STATE OF NAGALAND                            | Others-Other PIL matters(48P)  |
| 666 | 29356/<br>2015 | C.A. No. 14005/2015         | SHREE VEER SEVAK MANDAL Vs. UNION OF INDIA   | Others-Other PIL matters(48P)  |
| 667 | 29357/<br>2015 | C.A. No. 8659/2015          | KINSHUK JAIN Vs. UNION OF INDIA  | Others-Other PIL matters(48P)  |
| 668 | 30045/<br>2015 | SLP(C) No. 27166-27168/2015 | STATE OF KERALA Vs. UNION OF INDIA ETC. ETC.   | Others-Other PIL matters(48P)  |
| 669 | 30352/<br>2016 | C.A. No. 129/2016           | NITIN KUMAR MOHANLAL BORA Vs. NIKHIL   | Others-Other PIL matters(48P)  |

|     | 2015           |                         | SONI AND OTHERS   |   |
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| 670 | 30451/<br>2015 | SLP(C) No. 30560/2015   | MAHARASHTRA CHAMBER AND HOUSING<br>INDUSTRY (MCHI) Vs. KAUSTUBHA<br>DATTATRAYA GOKHALE                | Housing and Building-Municipal Laws-Housing<br>and building permits, slums rehabilitation,<br>demolition, encroachment/ removal of<br>encroachment, sealing and<br>urban planning-PIL related to the subject<br>category(23P) |
| 671 | 30853/<br>2015 | C.A. No. 8851-8853/2015 | CELLULAR OPERATORS ASSOCIATION OF INDIA<br>Vs. PRAVEEN PATKAR   | Telegraph & Telecom Laws-PIL related to the<br>subject category(45P)  |
| 672 | 31019/<br>2015 | SMW(C) No. 1/2015       | IN RE: OUTRAGE AS PARENTS END LIFE AFTER<br>CHILDS DENGUE DEATH Vs. ....                              | Others-Other PIL matters(48P)   |
| 673 | 32159/<br>2015 | W.P.(C) No. 718/2015    | CONSORTIUM OF INDIAN FARMERS<br>ASSOCIATIONS Vs. UNION OF INDIA                                       | Others-Other PIL matters(48P)   |
| 674 | 32447/<br>2015 | W.P.(C) No. 768/2015    | ARUNA ROY . Vs. UNION OF INDIA  | Labour and Industrial Laws-PIL related to the<br>subject category(29P)  |
| 675 | 32461/<br>2015 | W.P.(C) No. 728/2015    | ARJUN GOPAL Vs. UNION OF INDIA .  | Environmental Laws-PIL related to the subject<br>matter(20P)  |
| 676 | 32923/<br>2015 | SLP(C) No. 31204/2015   | MINISTRY OF YOUTH AFFAIRS AND SPORTS<br>THROUGH ITS SECRETARY Vs. MAJ. TATPAL<br>SINGH JAGGI (RETD) . | Others-Other PIL matters(48P)   |
| 677 | 35633/<br>2015 | SLP(C) No. 28788/2016   | PRAVINSINGH BHURABHA CHAUHAN Vs. STATE<br>OF GUJARAT .  | Environmental Laws-PIL related to the subject<br>matter(20P)  |
| 678 | 35786/<br>2015 | C.A. No. 13575/2015     | SHREE DIGAMBER JAIN MUNI SANGH<br>VYAVASTHA SAMITY Vs. UNION OF INDIA                                 | Others-Other PIL matters(48P)   |

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| 679 | 36038/<br>2015 | SLP(C) No. 9546/2016  | KHURAN SUNNATH SOCIETY . Vs. UNION OF INDIA MINISTRY OF LAW   | Public Trust, Religious Endowments, Waqfs-PIL related to the subject category(38P)   |
| 680 | 36680/<br>2015 | SLP(C) No. 33342/2015 | STATE OF RAJASTHAN Vs. DR. MANISH SHUKLA .  | Service Laws-PIL related to the subject category(43P)  |
| 681 | 37036/<br>2015 | W.P.(C) No. 793/2015  | SURAKSHA FOUNDATION Vs. UNION OF INDIA  | Motor Vehicle Laws - Permits, licenses and others-PIL related to the subject category(34P)   |
| 682 | 37624/<br>2015 | C.A. No. 2798/2018    | ALL ARUNACHAL PRADESH STUDENTS UNION(AAPSU) Vs. THE ELECTION COMMISSION OF INDIA                          | Others-Other PIL matters(48P)  |
| 683 | 37748/<br>2015 | C.A. No. 127/2016     | AKHIL BHARTIYA SHRI JAIN RATNA HITASHI SHRAVAK SANG (REGD.) Vs. NIKHIL SONI .                             | Others-Other PIL matters(48P)  |
| 684 | 37749/<br>2015 | C.A. No. 130/2016     | RAJMAL PARAKH Vs. NIKHIL SONI .   | Others-Other PIL matters(48P)  |
| 685 | 37750/<br>2015 | C.A. No. 128/2016     | VINAY KUMAR JAIN Vs. NIKHIL SONI .  | Others-Other PIL matters(48P)  |
| 686 | 37998/<br>2015 | W.P.(C) No. 42/2016   | SAMAJ BACHAO MISSION COMMITTEE Vs. UNION OF INDIA AND ORS. MINISTRY OF HOME AFFAIRS THROUGH THE SECRETARY | Others-Other PIL matters(48P)  |
| 687 | 38361/<br>2015 | C.A. No. 2670/2016    | VIMAL CHOUDHARY Vs. UNION OF INDIA AND ORS. SECRETARY   | Others-Other PIL matters(48P)  |
| 688 | 38810/<br>2015 | SLP(C) No. 35930/2015 | KALYAN DOMBIVLI MUNICIPAL CORPORATION . Vs. KAUSTUBHA DATTATRAYA GOKHALE                                  | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 689 | 39034/<br>2015 | C.A. No. 6134/2019    | M/S FORCETEN CONSTRUCTION Vs. MR. MANJINDERJEET SINGH AND ORS.  | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |

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| 690 | 40531/<br>2015 | W.P.(CrI.) No. 9/2016                               | S. GURLAD SINGH KAHLON Vs. UNION OF INDIA  | Criminal Law-PIL related to the subject category(15P) |
| 691 | 41107/<br>2015 | T.C.(C) No. 122/2015                                | SUKUMAR N.OOMMEN Vs. UNION OF INDIA AND ANR. MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS   | Service Laws-PIL related to the subject category(43P) |
| 692 | 41115/<br>2015 | T.C.(C) No. 123/2015                                | D.B. BINU ADVOCATE HUMAN RIGHTS DEFENCE FORUM GENERAL SECRETARY Vs. UNION OF INDIA MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS SECRETARY | Service Laws-PIL related to the subject category(43P) |
| 693 | 41134/<br>2015 | T.C.(C) No. 124/2015                                | MAJOR RAMESH UPADHYAY Vs. GOVERNMENT OF MAHARASHTRA AND ORS. GENERAL ADMINISTRATION DEPARTMENT HOME SECRETARY AND SECRETARY                        | Service Laws-PIL related to the subject category(43P) |
| 694 | 41494/<br>2015 | T.C.(C) No. 132/2015                                | THE KARNATAKA RETIRED FOREST OFFICERS ASSOCIATION THROUGH PRESIDENT Vs. UNION OF INDIA   | Environmental Laws-Three Judge Matter(20P_3jj)        |
| 695 | 41709/<br>2015 | CONMT.PET.(C) No. 6/2016<br>In W.P.(C) No. 260/2005 | ARUNA RODRIGUES Vs. SHRI HEM PANDE CHAIRPERSON GENETIC ENGINEERING APPROVAL COMMITTEE  | Others-Three Judge Matter(48P_3jj)                    |
| 696 | 42160/<br>2015 | SLP(C) No. 3973-3976/2016                           | STATE OF HARYANA ETC. ETC. Vs. M/S DHARAMPAL SATYAPAL LTD.   | Others-Other PIL matters(48P)                         |
| 697 | 42358/<br>2015 | W.P.(CrI.) No. 2/2016                               | DELHI SIKH GURDWARA MANAGEMENT COMMITTEE (DSGMC) Vs. UNION OF INDIA  | Criminal Law-PIL related to the subject category(15P) |
| 698 | 42733/<br>2015 | C.A. No. 1685/2016                                  | JAIPAT SINGH JAIN Vs. UNION OF INDIA AND ORS SECRETARY   | Others-Other PIL matters(48P)                         |